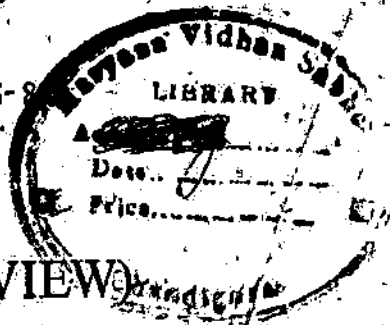


COMMITTEES

1985-86



(A REVIEW)



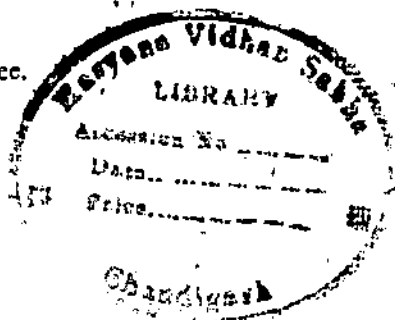
HARYANA VIDHAN SABHA SECRETARIAT,
CHANDIGARH

June, 1986

PREFACE

1. The Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1985-86.

1. Public Accounts Committee.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee of Privileges.
8. Business Advisory Committee.
9. House Committee.
10. Library Committee.
11. Committee on Petitions.
12. Rules Committee.



CHANDIGARH :
The 11th June, 1986.

G.L. BATRA
Secretary.

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PUBLIC ACCOUNTS COMMITTEE

1. The committee consisted of nine members of the Haryana Vidhan Sabha who were elected by the Sabha on the 21st March, 1985, from amongst its members according to the principle of proportional representation by means of single transferable vote. Seth Ram Dass Damija, M.L.A., the member of the Committee was appointed by the Speaker to be the Chairman of the Committee on the 17th April, 1985.

2. The Committee held a total number of 81 meetings during the period under review. The names of members and the number of meetings attended by each one of them are shown in the following table:—

Sr. No.	Name of Member	Number of meetings attended
1.	Seth Ram Dass Dhamija	78
2.	Shri Banarsi Dass Bajmiki	53
*3.	Shri Mangal Sein	19
4.	Shri Manphool Singh	33
5.	Shri Roshan Lal Arya	62
6.	Ch. Sahab Singh Saini	74
**7.	Ch. Shakrullah Khan	7
8.	Ch. Surender Singh	58
9.	Shri Verender Singh	33
***10.	Ch. Inder Singh Nain	37
***11.	Shri Lila Krishan	17

Reports/Accounts Examined

3. The Committee examined the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil and Revenue Receipts):

*Resignation of Shri Mangal Sein, M.L.A. representing Rohtak Constituency had been accepted by the Hon'ble Speaker on the 16th August, 1985 from the Haryana Legislative Assembly. As a consequence thereof his seat fell vacant in the Committee on Public Accounts.

**Ch. Shakrullah Khan, M.L.A., resigned from the membership w.e.f. 8-6-1985, on his appointment as Minister of State, Haryana.

***Consequent upon the resignation of Sarvshri Shakrullah Khan and Mangal Sein M.L.As, from the Committee on Public Accounts, two members viz. Sarvshri Inder Singh Nain and Lila Krishan, M.L.As, were elected by the Sabha to serve on the Public Accounts Committee of Haryana Vidhan Sabha w.e.f. 27-9-1985 for the remaining period of the year 1985-86.

Meetings held and Business transacted

4. The dates of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1.	2.	3	4
1.	1st May, 1985	7	The Secretary, Haryana Vidhan Sabha and the Accountant General, Haryana explained the scope and functions of the Committee to the members.
2.	10th May, 1985	8	The Committee framed/approved questionnaire in respect of the irregularities appearing in the Audit Report for the year 1981-82 (Civil) relating to the Agriculture Department.
3.	16th May, 1985	8	<p>1. Oral examination of the representative of the Technical Education Deptt. in respect of paragraph 3.5 and 5.2 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p> <p>2. Oral examination of the representative of Education Department in respect of paragraphs 3.4 and 7.2 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p>
4.	17th May, 1985	8	<p>1. Oral examination of the representative of Sports Department in respect of paragraph 7.8 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p> <p>2. Oral examination of the representative of Public Health Department in respect of paragraphs : 4.7, 4.9 and 7.2 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p>
5.	23rd May, 1985	9	<p>1. The Committee postponed the oral examination of the representative of Food and Supplies Department in respect of paragraph relating to the said department of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil), because of not sending the replies by the department in time.</p> <p>2. The Committee decided to transfer the material/reply in respect of para. No. 7.12 relating to the Housing Board to the Committee on Public Undertakings on a suggestion by the Accountant General, Haryana since Housing Board comes within the purview of that Committee.</p>

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6. 24th May, 1985	7	1. The Committee framed/approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil) relating to the following Depts.	<ol style="list-style-type: none"> 1. Fisheries; 2. Irrigation; and 3. Colonization (now closed and work connected therewith transferred to the Town and Country Planning and Agri.-Marketing Board).
		2. Oral examination of the representative of the P.W.D. B&R Branch in respect of paragraphs : 4.4, 4.5, 4.6 and 5.1 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).	
		3. Oral examination of the representatives of Food and Supplies Department in respect of paragraphs : 6.41 and 6.42 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).	
		4. The Committee decided to hold their own meetings at Mussorie on 14th, 15th and 16th June, 1985. In case non availability of accommodation, at Mussorie the meetings will be held at Simla.	
7. 30th May, 1985	6	Oral examination of the representative of Local Government Department in respect of paragraph : 7.7 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).	
8. 31st May, 1985	7	The Committee decided that after 16th June, 1985 the first meeting of the Committee in a week will be held at 2.15 P.M. and on the next day it will be held at 10.15 A.M.	
9. 6th June, 1985	7	1. Oral examination of the representative of the Education Deptt., and Law Department in respect of paragraph : 3.4 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).	
		2. The Committee framed/approved questionnaire on the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil) relating to the Industries and Finance Department.	

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10.	7th June, 1985	9	Oral examination of the representative of Transport Department in respect of paragraphs : 6.38, 6.39 and 6.40 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).
11.	12th June, 1985	7	The Committee finalised the programme of the meetings to be held at Mussoorie from 14th June, 1985 to 16th June, 1985.
12.	14th June, 1985	8	1. The Committee scrutinized the replies received from the Medical and Health Deptt. in respect of paragraphs : 3.2, 5.2 and 7.2 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil). 2. The Committee decided to undertake a study tour to Delhi sometimes in the month of August, 1985 to study the working of the Public Accounts of Lok Sabha.
13.	15th June, 1985	8	The Committee scrutinized the replies received from the Industries Department in respect of paragraphs : 6.1, 6.2, 6.3, 6.4, 6.5 and 6.6 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Revenue Receipts).
14.	16th June, 1985	8	The Committee scrutinized the additional replies to the questionnaire of the Committee received from the Local Government Deptt. in respect of paragraphs : 7.7 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil).
15.	21st June, 1985	7	Oral examination of the representative of P.W.D. B&R Branch in respect of paragraph : 6.9 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts).
16.	27th June, 1985	6	Oral examination of the representative of Industries Department in respect of paragraphs : 6.1, 6.2, 6.3, 6.4, 6.5 and 6.6 of the Report of the Comptroller and Auditor General of India for the year 1981-82. (Revenue Receipts).
17.	28th June, 1985	7	Oral examination of the representative of Revenue Department in respect of paragraphs : 5.2, 5.3, 5.4 and 5.5 of the report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts).
18.	4th July, 1985	6	1. Oral examination of the representative of Town and Country Planning Department (old Colonization Deptt.) in respect of paragraph : 6.37 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).

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2. In supersession of the earlier decision, the Committee decided that with effect from second week of July, 1985 the first meeting of the Committee in a week will be held at 11.00 A.M. instead of 2.15 P.M. and on the next day it will be held at 10.15 A.M. as already decided.

3. The Committee framed and approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1982-83. (Civil) relating to the Police Deptt., Printing and Stationery and Housing Departments.

19. 5th July, 1985 7

1. Oral examination of the representative of Fisheries Department in respect of paragraph : 3.3 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil).

2. The Committee after some discussion deferred the oral examination of the representative of Fisheries Department and decided to make an on-the-spot inspection of Fish Seed Farms at Rohat (Sonapat) and Gurgaon(Damdama) etc.on 26th and 27th July, 1985.

20. 11th July, 1985 7

1. The Committee framed/approved the questionnaire on the report of the Comptroller and Auditor General of India for the year 1982-83 (Civil) relating to Home. Department.

2. Oral examination of the representative of the Medical and Health Department in respect of paragraph : 3.2 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).

21. 12th July, 1985 8

Resumption of oral examination of the representative of Medical & Health Deptt. in respect of paragraphs : 3.2, 5.2 and 7.2 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).

22. 18th July, 1985 7

The Committee postponed the oral examination of the representative of Agriculture Department because of late receipt of reply from the department.

23. 19th July, 1985 6

The Committee decided to postpone the oral examination of the representative of Irrigation Department because of late receipt of reply from the department.

24. 25th July, 1985 8

1. The Committee decided to defer on-the-spot study/inspection of the Fish Seed Farms at Sonapat and Damdama for the present in view of inclement weather which was scheduled to commence on 26th July, 1985.

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			2. Oral examination of the representative of Industries Department in respect of paragraphs : 3.1 and 7.2 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil).
25.	26th July, 1985	6	Resumption of oral examination of the representative of Industries Department in respect of paragraph : 7.9 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil).
26.	1st August, 1985	6	1. The Committee took a serious view of the lapse on the part of the Departments in sending replies late or at the nick of the day of the meeting and desired that a letter be addressed to the Chief Secretary for issuing suitable instructions impressing upon the Departments that any laxity in sending replies after scheduled dates will be viewed seriously and the concerned Secretary will be held personally responsible for it. 2. The Committee also decided to cancel its meeting fixed for 9th August, 1985.
27.	2nd August, 1985	4	1. Scrutiny of replies received from the Government in regard to the implementation of recommendations/observations contained in the following paragraphs of 17th Report of the Public Accounts Committee of the Haryana Vidhan Sabha :— <u>Paragraph</u> 31, 32 & 34 2. The Committee decided to make an on-the-spot study tour of the Fish Seed Farms in Sonapat and Gurgaon Districts on 23rd and 24th August, 1985 and to conduct the oral examination of the representatives of the Fisheries Deptt. immediately after on the spot inspection which the Committee postponed in their earlier meeting held on 25th July, 1985.
28.	8th August, 1985	5	Drafting of part of 23rd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil) relating to the following departments :— 1. Animal Husbandry; 2. Public Health; 3. Printing & Stationery; 4. P.W.D. B&R; 5. Welfare of Scheduled Castes &

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			Backward Classes;and
			6. Food and Supplies
29.	16th August, 1985	7	<p>1. Oral examination of the representative of Agriculture/Development Department in respect of paragraphs : 3.8, 3.9, 5.3, 6.43 and 7.2 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil).</p> <p>2. The Committee decided to postpone the oral examination of the representative of Development Department fixed for 16th August, 1985 to one of its subsequent meetings.</p>
30.	22nd August, 1985	5	Oral examination of the representative of Irrigation Department in respect of paragraph : 4.1 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).
31.	23rd August, 1985	6	The Committee assembled at Chandigarh and visited Fish Farms at Rai, Distt. Sonapat and held discussions with the representative of Fisheries Department/ Fish Farmers.
32.	24th August, 1985	6	The Committee visited Fish Seeds Hatchery/Farms at Damdama and Village Tandhera Distt. Gurgaon and held discussion with the representative of Fisheries Department/Fish Farmers.
33.	29th August, 1985	7	Oral examination of the representative of Industries Department in respect of paragraph : 3.1 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).
34.	30th August, 1985	6	Resumption of oral examination of the representative of Industries Department in respect of paragraph : 7.11 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).
35.	5th September, 1985	5	<p>1. Resumption of oral examination of the representative of Agriculture Deptt. in respect of paragraph : 6.43 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil).</p> <p>2. Oral examination of the representative of Development Department in respect of paragraph : 7.5 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p>
36.	6th September, 1985	5	Oral examination of the representative of Finance Department in respect of paragraph : 2.2 of the Report of the Comptroller and Auditor General of India for the years 1981-82 and 1982-83 (Civil).

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37.	12th September, 1985	4	Oral examination of the representative of Sports Department in respect of paragraph : 7.8 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil).
38.	13th September, 1985	5	Oral examination of the representative of Town and Country Planning Department, Agriculture Department, Urban Development Authority and Agriculture Marketing Board in respect of paragraphs: 6.37.1 to 6.37.9 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil).
39.	3rd October, 1985	4	Oral examination of the representative of Transport Department in respect of paragraphs : 4.1, 4.2, 4.3, 4.4 & 4.5 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Revenue Receipts.)
40.	4th October, 1985	4	Resumption of oral examination of the representative of Transport Department in respect of paragraphs : 4.6, 4.7, 4.8 & 4.9 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts).
41.	10th October, 1985	6	1. The Committee decided to postpone the oral examination of the representative of Sports Department fixed for 10th October, 1985 and to examine it during the month of December, 1985.
			2. The Committee also decided to postpone the oral examination of the representative of Development Department fixed for the 11th and 17th October, 1985.
42.	11th October, 1985	6	The Committee decided to undertake a study tour to the States of Rajasthan, Gujarat and Andhra Pradesh from about 15th November, 1985 and also decided to visit Ajmer & Udaipur in Rajasthan and Gir Forests & Somanath temple in Gujarat during the said tour.
43.	17th October, 1985	7	1. The Committee decided to postpone the oral examination of the representative of Agriculture Department fixed for 17th October, 1985 on the request made by the Commissioner and Secretary to Govt., Haryana, Agriculture Deptt.
			2. The Committee also decided to postpone the tour programme to the States of Rajasthan, Gujarat and Andhra Pradesh to be commenced from 15th November, 1985 decided in its earlier meeting held on 11th October, 1985.
			3. The Committee also decided that the representative of Sports Department and Finance Deptt. be called to appear before the Committee in its subsequent

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			meetings for oral examination in respect of paragraph : 7.8 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).
44.	18th October, 1985.	7	The Committee decided to postpone the oral examination of the representative of Fisheries Department fixed for 18th October, 1985 on the request of the Commissioner and Secretary to Govt., Haryana, Fisheries Department to a subsequent date.
45.	24th October, 1985	4	<ol style="list-style-type: none"> 1. Oral examination of the representative of Co-operation Department in respect of paragraphs : 6.7 & 6.8 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts). 2. Oral examination of the representative of Fisheries Department in respect of paragraph : 3.3 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).
46.	25th October, 1985	5	Resumption of oral examination of the representative of Development Department in respect of paragraph : 7.5 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil)
47.	30th October, 1985	6	<ol style="list-style-type: none"> 1. The Committee deferred the oral examination of the representative of Forest Department in respect of paragraph : 6.10 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts); on the request made by the Commissioner and Secretary of the Department. 2. The Committee also decided to defer the oral examination of the representative of the Excise and Taxation Deptt. 3. The Committee framed/approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil) relating to the Co-operation Department.
48.	7th November, 1985	7	1. The Committee decided to postpone the oral examination of the representative of Sports Department in respect of paragraph : 7.8 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil), fixed in the month of November, 1985 on the request made by the Financial Commissioner and Secretary of the Department and decided to examine him some time in the 2nd week of December, 1985.

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49. 8th November, 1985	6	<p>2. Oral examination of the representative of Agriculture Department and Town and Country Planning Department in respect of paragraphs : 6.37.1 to 6.37.6 of the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil).</p>	<p>1. The Committee decided to postpone the oral examination of the representative of Finance Department in respect of paragraph : 2.2 of the Report of the Comptroller and Auditor General of India for the years 1981-82 and 1982-83 (Civil), fixed for 14th November, 1985 on the request made by the departmental representative.</p>
50. 14th November, 1985	6	<p>2. Oral examination of the representative of the Excise and Taxation Department in respect of paragraphs : 1.5, 1.6, 2.1, 2.2, 2.3 & 2.4 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts).</p>	<p>Drafting part of 23rd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts) relating to the Co-operation Department and Industries Department.</p>
51. 15th November, 1985	6	<p>Drafting part of 23rd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts) relating to the following departments :—</p>	<ol style="list-style-type: none"> 1. Revenue; 2. Transport; 3. Agriculture; and 4. P.W.D. B&R
52. 21st November, 1985	5	<p>Oral examination of the representative of the Excise and Taxation Department in respect of paragraph : 5.1 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts).</p>	<p>Oral examination of the representative of the Excise and Taxation Deptt. in respect of paragraphs : 2.5, 2.6, 2.7 & 2.8 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts).</p>
53. 22nd November, 1985	4	<p>Oral examination of the representative of the Excise and Taxation Deptt. in respect of paragraphs : 2.5, 2.6, 2.7 & 2.8 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts).</p>	<p>Oral examination of the representative of Excise and Taxation Department in respect of paragraphs : 2.9, 2.10, 3.1 and 3.2 of the Report of the Comptroller</p>
54. 28th November, 1985	3	<p>Oral examination of the representative of Excise and Taxation Department in respect of paragraphs : 2.9, 2.10, 3.1 and 3.2 of the Report of the Comptroller</p>	<p>Oral examination of the representative of Excise and Taxation Department in respect of paragraphs : 2.9, 2.10, 3.1 and 3.2 of the Report of the Comptroller</p>

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			and Auditor General of India for the year 1981-82 (Revenue Receipts).
55.	29th November, 1985	3	Oral examination of the representative of Excise and Taxation Department in respect of Paragraphs : 3.3, 3.4, 3.5 and 4.10 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts).
56.	5th December, 1985	5	<p>1. Oral examination of the representative of Irrigation Department in respect of paragraph : 4.1 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p> <p>2. The Committee decided to examine the representative of Co-operation Department on the 12th December, 1985 instead of 13th December, 1985 on the request made by the departmental representative.</p>
57.	6th December, 1985	5	<p>1. Oral examination of the representative of the Irrigation Department in respect of paragraphs : 4.1, 4.2, 4.3 and 4.8 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p> <p>2. The Committee decided to postpone the oral examination of the representative of the Finance Department in respect of paragraph : 2.2 of the Report of the Comptroller and Auditor General of India for the years 1981-82 & 1982-83 (Civil) because of non receipt of replies from the departments by the Accountant General and decided to examine in the 2nd week of January, 1986.</p>
58.	12th December, 1985	7	<p>1. The Committee decided to undertake the tour of the States of Andhra Pradesh, Orissa and Union Territory of Goa w.e.f. 10th January, 1986 alongwith the Committee of Privileges.</p> <p>2. Oral examination of the representative of Forest Department, in respect of paragraph : 6.10 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts).</p> <p>3. Oral examination of the representative of Sports Department in respect of paragraph : 7.8 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p> <p>4. Oral examination of the representative of Co-operation Department in respect of paragraph : 7.13 of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p>

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59. 13th December, 1985	7		<p>1. The Committee decided to cancel its meetings fixed for 26th and 27th Dec., 1985.</p> <p>2. Oral examination of the representative of Co-operation Department in respect of paragraphs : 7.14, 7.15 & 7.16) of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</p>
60. 19th December, 1985	51		<p>1. The Committee framed/approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts) relating to the following departments :—</p> <ol style="list-style-type: none"> 1. Transport; 2. Revenue; 3. Industries; 4. Co-operation ; 5. Excise and Taxation ; 6. P.W.D. B&R; and 7. Irrigation <p>2. Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :</p>
		Paragraphs	Reports
		10	3rd
		6, 8 & 9	6th
		16	7th
61. 20th December, 1985	5.		<p>1. Drafting part of 23rd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil), relating to the following departments :—</p> <ol style="list-style-type: none"> 1. Social Welfare; 2. Irrigation ; 3. Lotteries; and 4. Medical and Health <p>2. Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts</p>

1	2	3	4
		Committee of the Haryana Vidhan Sabha:—	
		Paragraphs	Reports
		33 & 34	14th
		21	15th
		28	18th
62. 2nd January, 1986	5	<p>1. The Committee postponed the oral examination of the representative of the Agriculture Deptt. fixed for 3rd January, 1986 on the request made by the Commissioner and Secretary to Govt., Haryana, Agriculture Department.</p>	
		<p>2. The Committee also postponed the oral examination of the representative of the Irrigation Department fixed for 2nd January, 1986 on the request made by the Financial Commissioner and Secretary to Govt., Haryana, Irrigation & Power Department.</p>	
		<p>3. The Committee approved and finalized the part of 23rd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil) relating to the following departments :—</p>	
		<ol style="list-style-type: none"> 1. Animal Husbandry ; 2. Public Health ; 3. Printing & Stationery ; 4. P.W.D.(B&R); 5. Welfare of Scheduled Castes and Backward Classes; and 6. Food and Supplies. 	
		<p>4. The Committee in view of the information received from the Goa Assembly decided in supersession of its earlier decision to undertake the study tour to the States of Rajasthan and Bihar separately from about 15th February, 1986.</p>	
63. 3rd January, 1986	6	<p>The Committee finalised part of its 23rd Report on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts) relating to the following departments :—</p>	
		<ol style="list-style-type: none"> 1. Co-operation; 2. Industries ; 3. Revenue ; and 4. Transport 	

1	2	3	4	5
64. 9th January, 1986	5	<p>1. Scrutiny of replies received from the Govt. in regard to the implementation of observations/recommendations contained in paragraphs : 24, 25, 26 and 27 of 8th Report of the Public Accounts Committee of the Haryana Vidhan Sabha.</p>	<p>2. The Committee framed/approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil) relating to the following departments :—</p>	<ol style="list-style-type: none"> 1. Development; 2. Fisheries; 3. Education; and; 4. Revenue
65. 10th January, 1986	4	<p>3. The Committee finalized part of its 23rd Report on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil) relating to the following departments :—</p>	<ol style="list-style-type: none"> 1. Irrigation; 2. Social Welfare; 3. Medical and Health ; and 4. Lotteries. 	<p>The Committee drafted part of its 23rd Report on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil) relating to the Agriculture and Co-operation Departments.</p>
66. 16th January, 1986	6	<p>1. The Committee decided to defer the oral examination of representative of Transport Department fixed for 16th January, 1986 on the request of the Financial Commissioner and Secretary to Govt., Haryana, Transport Department for some subsequent date.</p>	<p>2. The Committee also decided to cancel the meeting fixed for 23rd January, 1986.</p>	<p>No business was transacted. Adjourned for want of quorum.</p>
67. 24th January, 1986	6	<p>The Committee postponed the oral examination of the representative of the Finance Department in respect of paragraph : 2.2 of the Report of the Comptroller and Auditor General of India for the years 1981-82 and 1982-83 (Civil) fixed for 30th January, 1986.</p>		
68. 30th January, 1986	7			

1	2	3	4								
69. 31st January, 1986	6	The Committee approved and finalised part of its 23rd Report on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil) relating to the Agriculture and Co-operation Deptt.									
70. 6th February, 1986	6	1. Scrutiny of replies received from the Govt. in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :—	<table border="0"> <thead> <tr> <th data-bbox="561 543 674 569">Paragraphs</th> <th data-bbox="827 543 904 569">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="583 569 631 595">5&6</td> <td data-bbox="827 569 875 595">15th</td> </tr> <tr> <td data-bbox="583 595 740 621">12, 13, 14 & 15</td> <td data-bbox="827 595 875 621">18th</td> </tr> </tbody> </table>	Paragraphs	Reports	5&6	15th	12, 13, 14 & 15	18th		
Paragraphs	Reports										
5&6	15th										
12, 13, 14 & 15	18th										
71. 7th February, 1986	6	1. The Committee decided to postpone the oral examination of the representative of the Transport Department fixed for 7th February, 1986 on the request made by the Financial Commissioner and Secretary to Govt., Haryana, Home and Transport Deptt.									
		2. The Committee decided to undertake the study tour to the States of Rajasthan and Bihar as decided earlier, after the Session w.e.f. 19th March, 1986.									
		3. The Committee finalized part of its 23rd Report on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts) relating to the Excise and Taxation Department.									
		4. The Committee framed and approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil) relating to the following departments :—									
		<ol style="list-style-type: none"> 1. Industrial Training ; 2. Industries ; 3. Co-operation; and ; 4. Food and Supplies 									
		5. Scrutiny of replies received from the Govt. in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :									
		<table border="0"> <thead> <tr> <th data-bbox="561 1468 674 1494">Paragraphs</th> <th data-bbox="827 1468 904 1494">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="583 1503 663 1529">17 & 27</td> <td data-bbox="827 1503 875 1529">14th</td> </tr> <tr> <td data-bbox="583 1546 663 1572">12 & 16</td> <td data-bbox="827 1546 875 1572">17th</td> </tr> <tr> <td data-bbox="583 1590 740 1616">19, 20, 21 & 36</td> <td data-bbox="827 1590 875 1616">18th</td> </tr> </tbody> </table>	Paragraphs	Reports	17 & 27	14th	12 & 16	17th	19, 20, 21 & 36	18th	
Paragraphs	Reports										
17 & 27	14th										
12 & 16	17th										
19, 20, 21 & 36	18th										

1	2	3	4
72.	10th March, 1986	6	The Committee framed questionnaire at Haryana Bhawan, New Delhi for discussion with counterpart Committees of Rajasthan and Bihar Legislative Assemblies during their study tour to those States.
73.	12th March, 1986	4	The Committee held discussion with the Public Accounts Committee of Rajasthan Legislative Assembly on matters of common interest.
74.	15th March, 1986	4	The Committee reviewed the discussion held with the Public Accounts Committee of Rajasthan Legislative Assembly at Udaipur.
75.	17th March, 1986	3	The Committee held discussion with the Public Accounts Committee of Bihar Legislative Assembly on matters of common interest.
76.	19th March, 1986	3	The Committee considered the reply of para 2.2 appearing in the Report of the Comptroller and Auditor General of India for the years 1981-82 and 1982-83 (Civil) relating to the Finance Department, as to how the excess over grants be controlled.
77.	20th March, 1986	3	The Committee considered the reply of para 2.2 of the Report of the Comptroller and Auditor General of India for the years 1981-82 and 1982-83 (Civil) relating to the Finance Department as to how the excess over grants be controlled.
78.	21st March, 1986	3	The Committee considered the reply of para 2.2 of the Report of the Comptroller and Auditor General of India for the years 1981-82 and 1982-83 (Civil) relating to the Finance Department as to how the excess over grants be controlled.
79.	23rd March, 1986	5	The Committee reviewed the discussion held with the Public Accounts Committee of Bihar Legislative Assembly at Haryana Bhawan, New Delhi.
80.	27th March, 1986	5	The Committee after some discussion with the representative of the Finance Departments in regard to para 2.2 of the Report of the Comptroller and Auditor General of India for the years 1981-82 and 1982-83 (Civil) desired to bring along with him at the next meeting of the Committee as and when fixed, the Administrative Secretaries of the following Department to convince and satisfy the Committee about the excess expenditure incurred by them in the years 1981-82 and 1982-83 :—

1. General Administration;
2. Home;

1

2

3

4

3. Revenue;
4. Finance;
5. P.W.D. B&R;
6. Irrigation;
7. Community Development;
8. Education;
9. Industries; and
10. Transport.

81. 28th March, 1986.

5. The Committee framed/approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil) relating to the following departments :-

1. P.W.D. B&R;
2. Transport;
3. Public Health; and
4. Labour Department.

Meetings held at places other than Chandigarh

The Committee held meetings at places outside Chandigarh as per details given below :—

1. Eakant Bhawan, Mussoorie (See Sr. No. 12 to 14) 14th to 16th June, 1985. (Three days)
2. Rai, Distt. Sonapat, Damdama Lake & Vill. Tandhera, Distt. Gurgaon (See Sr. No. 35 & 36) 23rd and 24th August, 1985. (two days)
3. New Delhi (See Sr. No. 72) 10th March, 1986. (one day)
4. Jaipur, Udaipur, Bihar and Raxaul (See Sr. No. 73 to 78). 12th, 15th, 17th, 18th, 19th and 20th March, 1986. (six days)..
5. New Delhi (See Sr. No. 79) 23rd March, 1986. (one day)

Report Presented

6. Under rule 223 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the 23rd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil and Revenue Receipts) was presented to the House on 28th February, 1986.

Proceedings

7. A record of the proceedings of the meetings of the Committee has been kept in Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee consisted of nine Members of the Haryana Vidhan Sabha, who were elected by the Sabha, on 20-3-1985, from amongst its members according to the principle of proportional representation by means of the single transferable vote. Shri Phool Chand Mullana, was appointed, 18-4-1985, by the Speaker, to be the Chairman of the Committee.

2. The names of the Members of the Committee are given below. Col. No. 3 shows the number of meetings attended by each of them out of the total number of 79 meetings (including one meeting which adjourned for want of quorum) held during the period under review :—

Sr. No.	Name of the Member	No. of meetings attended
1	2	3
1.	Shri Phool Chand Mullana	76
2.	Smt. Basanti Devi	27
3.	Shri Bhalle Ram	56
4.	Shri Hira Nand Arya	31
5.	Shri Hanuman Singh	20
6.	Shri Kanwal Singh	64
7.	Shri Nihal Singh	70
*8.	Shri Om Parkash Mahajan	9
9.	Shri Sube Singh Punia	47
**10.	Shri Om Parkash Sharma	8

*Shri Om Parkash Mahajan, M.L.A., resigned from the Membership of the Committee w.e.f. 8th June, 1985.

**Shri Om Parkash Sharma, M.L.A., was elected as a member of the Committee w.e.f. 28th September, 1985.

Meetings held and business transacted

3. The details showing dates of meetings held, the number of members present and the business transacted at each meeting are given in the following table:—

Sr. No.	Date of Meeting	Number of members present	Business transacted
1	2	3	4
1.	29th April, 1985	8	Discussion about the scope and function of the Committee and address to the Committee by the Secretary, Accountant General, Haryana and the Chairman of the Committee.
2.	8th May, 1985	7	(i) Oral examination of the representatives of the Agriculture Department/Haryana Agro-Industries Corporation relating to paragraph No. 6.29 of the Report of Comptroller & Auditor General of India for the year 1981-82. (ii) The Committee selected the Haryana Housing Board for the purpose of examining its General Working during the year 1985-86 and to undertake the examination of other Boards/Corporations subsequently during the year.
3.	13th May, 1985	6	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro-Industries Corporation relating to para 6.29 of the Report of the Comptroller & Auditor General of India, for the year 1981-82.
4.	14th May, 1985	6	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro-Industries Corporation relating to para 6.29 of the Report of the Comptroller & Auditor General of India, for the year 1981-82.
5.	20th May, 1985	8	Oral examination of the representatives of the Industries Department/Haryana Concast Limited, Hissar relating to paragraph No. 6.22 of the Report of the Comptroller & Auditor General of India for the year 1980-81.
6.	21st May, 1985	7	Resumption of oral examination of the representatives of the Industries Department/Haryana Concast Limited, Hissar relating to paragraph No. 6.22 of the Report of the Comptroller & Auditor General of India for the year, 1980-81.
7.	27th May, 1985	6	Resumption of oral examination of the representatives of the Haryana Industries Department/Haryana Concast Limited,

1	2	3	4
			-Hissar relating to paragraph 6.22 of the Report of the Comptroller & Auditor General of India for the year 1980-81.
8.	28th May, 1985	7	Resumption of oral examination of the representatives of the Haryana Industries Department/Haryana Concast Limited, Hissar relating to paragraph 6.22 of the Report of the Comptroller & Auditor General of India for the year 1980-81.
9.	3rd June, 1985	7	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro-Industries Corporation relating to para 6.29 of the Report of the Comptroller & Auditor General of India for the year 1981-82.
10.	10th June, 1985	16	Oral examination of the representatives of the Haryana Housing Department/Housing Board in regard to the General Working of the Haryana Housing Board.
11.	11th June, 1985	5	Resumption of oral examination of the representatives of the Haryana Housing Department/Housing Board in regard to the General Working of the Haryana Housing Board.
12.	18th June, 1985	4	The Committee scrutinised the material for the purpose of drafting the Report in respect of paragraphs 6.22 and 6.29 of the Report of the Comptroller and Auditor General of India for the years 1980-81 and 1981-82, respectively.
13.	19th June, 1985	5	The Committee drafted the Report in respect of paragraph 6.22 of the Report of the Comptroller and Auditor General of India for the year 1980-81 relating to Haryana Concast Limited.
14.	20th June, 1985	6	The Committee partly drafted the Report in respect of paragraph 6.29 of the Report of the Comptroller and Auditor General of India for the year 1981-82 relating to Haryana Agro-Industries Corporation.
15.	24th June, 1985	5	Oral examination of the representatives of the Haryana Housing Department/Housing Board relating to para 7.12 of the Report of the Comptroller & Auditor General of India for the year 1981-82.
16.	25th June, 1985	6	Resumption of oral examination of the representatives of the Haryana Housing Department/Housing Board relating to para 7.12 of the Report of the Comptroller & Auditor General of India for the year 1981-82.
17.	1st July, 1985	8	Oral examination of the representatives of the Irrigation & Power Department/Haryana State Electricity Board relating to para

1	2	3	4
			Nos. 6.3 to 6.15 of the Report of the Comptroller & Auditor General of India for the year 1979-80 (Civil).
18.	2nd July, 1985	8	Resumption of the oral examination of the representatives of the Irrigation & Power Department/Haryana State Electricity Board relating to para Nos. 6.3 to 6.15 of the Report of the Comptroller & Auditor General of India for the year 1979-80(Civil).
19.	8th July, 1985	8	Resumption of the oral examination of the representatives of the Irrigation & Power Department/Haryana State Electricity Board relating to para Nos. 6.3 to 6.15 of the Report of the Comptroller & Auditor General of India for the year 1979-80 (Civil).
20.	9th July, 1985	8	Resumption of the oral examination of the representatives of the Irrigation & Power Department/Haryana State Electricity Board relating to para Nos. 6.3 to 6.15 of the Report of the Comptroller & Auditor General of India for the year 1979-80 (Civil).
21.	12th July, 1985	5	On-the-spot study of the Faridabad Thermal Power Project.
22.	13th July 1985	4	On-the-spot study of the Panipat Thermal Power Project.
23.	15th July, 1985	6	Resumption of the oral examination of the representatives of the Irrigation & Power Department/Haryana State Electricity Board relating to para Nos. 6.3 to 6.15 of the Report of the Comptroller & Auditor General of India for the year 1979-80(Civil).
24.	16th July, 1985	8	Resumption of the oral examination of the representatives of the Irrigation & Power Department/Haryana State Electricity Board relating to para Nos. 6.3 to 6.15 of the Report of the Comptroller & Auditor General of India for the year 1979-80(Civil).
25.	22nd July, 1985	7	Resumption of the oral examination of the representatives of the Irrigation & Power Department/Haryana State Electricity Board relating to para Nos. 6.3 to 6.15 of the Report of the Comptroller & Auditor General of India for the year 1979-80(Civil).
26.	23rd July, 1985	7	On-the-spot study of the Yamunanagar Hydrel Power Project and Hathin Kund

1	2	3	4
27.	29th July, 1985	8	Oral examination of the representatives of the Industries Department/Haryana Financial Corporation relating to paragraph No. 7.24 of report of Comptroller & Auditor General of India for the year, 1982-83(Civil).
28.	30th July, 1985	7	Oral examination of the representatives of the Agriculture Department/Haryana Warehousing Corporation relating to paragraph Nos. 7.25 & 7.26 of the Report of Comptroller & Auditor General of India for the year 1982-83 (Civil).
29.	5th August, 1985	7	Oral examination of the representatives of the Finance Department and Industries Department in connection with paragraph No. 7.29 of the Report of Comptroller & Auditor General of India for the year 1982-83(Civil).
30.	6th August, 1985	7	<p>(i) Oral examination of the representatives of the Finance Department and various corporations/Boards/Companies in connection with the paragraph No. 7.27 of Report of Comptroller & Auditor General of India for the year 1982-83 (Civil).</p> <p>(ii) Resumption of oral examination of the representatives of the Finance Department in connection with the paragraph No. 7.29 of the Report of Comptroller & Auditor General of India for the year 1982-83 (Civil).</p>
31.	10th August, 1985	6	The Committee informally discussed and formulated the points for discussion with the concerned officers during on-the-spot study of the Tourist Complexes.
32.	11th August, 1985	7	On-the-spot study of the Badkhal and Dubchick Tourist Complexes.
33.	12th August, 1985	6	On-the-spot study of the Goldfinch and Megpai Tourist Complexes.
34.	13th August, 1985	6	On-the-spot study of the Suraj Kund Motel, Hotel Raj Hans, Skylark (Panipat) and Parakeet (Pipli) Tourist Complexes.
35.	20th August, 1985	6	Oral examination of the representatives of the Industries Department/Haryana Television Limited in respect of paragraph Nos. 7.35 & 7.36 of the Report of the Comptroller & Auditor General of India for the year 1982-83.
36.	26th August, 1985	7	(i) Oral examination of the representatives of the Industries Department/Haryana Mineral Limited relating to paragraph No. 7.39 of the Report of the Comptroller & Auditor General of India for the year, 1982-83;

1	2	3	4
			(ii) Oral examination of the representatives of the Industries Department/Haryana Breweries Limited relating to paragraphs No. 7.30 to 7.34 of Report of the Comptroller & Auditor General of India for the year 1982-83; and
			(iii) Oral examination of the representatives of the Tourism Department/Haryana Tourism Corporation relating to paragraph No. 7.40 of the Report of the Comptroller & Auditor General of India for the year, 1982-83.
37.	2nd September, 1985	3	Oral examination of the representatives of the Industries Department/Haryana State Handloom and Handicrafts Corporation relating to paragraph No. 7.28 of the Report of the Comptroller & Auditor General of India for the year, 1982-83.
38.	3rd September, 1985	5	Resumption of the oral examination of the representatives of the Industries Department/Haryana State Handloom and Handicrafts Corporation relating to paragraph No. 7.28 of the Report of the Comptroller & Auditor General of India for the year 1982-83.
39.	9th September, 1985	6	Resumption of oral examination of the representatives of the Industries Department/Haryana Handloom & Handicrafts Corporation relating to paragraph No. 7.28 of the Report of the Comptroller & Auditor General of India for the year, 1982-83.
40.	10th September, 1985	4	Oral examination of the representatives of the Agriculture Department/Haryana Seeds Development Corporation relating to paragraphs Nos. 7.37 and 7.38 of the Report of Comptroller & Auditor General of India for the year 1982-83.
41.	16th September, 1985	3	Resumption of oral examination of the representatives of the Industries Department/Haryana Handloom & Handicrafts Corporation relating to paragraph No. 7.28 of the Report of the Comptroller & Auditor General of India for the year, 1982-83.
42.	20th September, 1985	3	On-the-spot study of the Jungle Babbar (Dharuhera), Barbet(Sohna), Shama(Gurgaon) and Hosypelican (Sultanpur) Tourist Complexes.
43.	21st September, 1985	3	On-the-spot study of the Hoopoe (Bhiwani) and Flamingo(Hissar) Tourist Complexes.
44.	22nd September, 1985	3	On-the-spot study of the Surkhhab (Sirsa), Kala Titar (Abub Shahar) and Koel (Kaithal) Tourist Complexes.

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45.	7th October, 1985	3	Resumption of oral examination of the representatives of the Industries Department/Haryana Handloom and Handicrafts Corporation relating to paragraph No. 7.28 of the Report of the Comptroller & Auditor General of India for the year, 1982-83.
46.	8th October, 1985	4	Resumption of oral examination of the representatives of the Industries Department/Haryana Handloom Handicrafts Corporation relating to paragraph No. 7.28 of the Report of the Comptroller & Auditor General of India for the year, 1982-83.
47.	14th October, 1985	4	Oral examination of the representatives of the Haryana Welfare of Scheduled Castes & Backward Classes Department/Haryana Backward Classes Kalyan Nigam in regard to the General Working.
48.	15th October, 1985	4	Resumption of oral examination of the representatives of the Haryana Welfare of Scheduled Castes & Backward Classes Department/Haryana Backward Classes Kalyan Nigam in regard to the General Working.
49.	21st October, 1985	3	(i) Scrutiny of the material received from the Haryana Breweries Limited (Murthal) Sonapat. (ii) Confirmation of the proceedings.
50.	27th October, 1985	3	On-the-spot study of the Beas Sutlej Link Project Salapar.
51.	28th October, 1985	3	On-the-spot study of Pandoh Dam & Hydel Channel.
52.	29th October, 1985	3	Visit to places of interested in the area and review of the study made on 27th & 28th October, 1985.
53.	4th November, 1985	7	Resumption of the oral examination of the representatives of the Industries Department/Haryana Breweries Limited relating to paragraphs No. 7.30 to 7.34 of Report of the Comptroller & Auditor General of India for the year 1982-83.
54.	5th November, 1985	4	Consideration of the papers placed before the Committee.
55.	14th November, 1985	5	Consideration of the papers placed before the Committee.
56.	20th November, 1985	5	Framing of the questionnaire for discussion with the counter-part Committees during tour of other States.
57.	23rd November, 1985	5	Discussion with the Committee on Public Undertakings Karnataka on matter of common interest.

1	2	3	4
58.	24th November, 1985	5	Study of the working of Karnataka Tourism Development Corporation.
59.	25th November, 1985	5	On-the-spot study of show room of Haryana Handloom Corporation at Madras.
60.	27th November, 1985	5	Discussion with the Committee on Public Undertakings, West Bengal on matter of common interest.
61.	29th November, 1985	5	Discussion with the Secretary, Legislative Assembly, Mizoram and Law Minister, Mizoram on matter of common interest.
62.	1st December, 1985	5	Review of the discussion held with the counterparts Committees of the Karnataka and West Bengal, respectively.
63.	3rd December, 1985	5	Review of the discussion held with the Secretary, Legislative Assembly and Law Minister, Mizoram.
64.	16th December, 1985	4	Scrutiny of the replies received regarding implementation of observations/recommendations contained in the 15th Report of Committee on Public Undertakings relating to Haryana State Agricultural Marketing Board.
65.	17th December, 1985	5	Scrutiny of the replies received regarding implementation of observations/recommendations contained in the 15th Report of Committee on Public Undertakings relating to Haryana State Agricultural Marketing Board.
66.	23rd December, 1985	3	Scrutiny of the replies to the General Questionnaire on the General Working of the Haryana Land Reclamation & Development Corporation.
67.	6th January, 1986	4	Scrutiny of the replies received regarding implementation of observations/recommendations contained in the 15th Report of Committee on Public Undertakings relating to Haryana State Agricultural Marketing Board.
68.	7th January, 1986	4	Scrutiny of the replies received regarding implementation of observations/recommendations contained in the 15th Report of Committee on Public Undertakings relating to Haryana State Agricultural Marketing Board.
69.	14th January, 1986	5	Drafting of a part of the Report on the General Working of Haryana Housing Board, Chandigarh.
70.	24th January, 1986	1	Meeting adjourned for want of quorum.

1	2	3	4
71. 3rd February, 1986	5	Drafting of a part of the Report on the paragraphs :	<ul style="list-style-type: none"> (i) No. 6.22 of the Report of Comptroller & Auditor General of India for the year 1980-81 relating to Haryana Concast Limited, Hissar; (ii) No. 6.29 of the Report of Comptroller & Auditor General of India for the year 1981-82 relating to Haryana Agro-Industries Corporation; and (iii) No. 7.40 of the Report of Comptroller & Auditor General of India for the year 1982-83 relating to Haryana Tourism Corporation.
72. 11th February, 1986	4	(i) Consideration of the papers placed before the Committee.	<ul style="list-style-type: none"> (ii) Confirmation of proceedings; and (ii) Finalisation of the 20th and 21st Report of the Committee on the General Working of the Haryana Housing Board and Haryana Backward Classes Kalyan Nigam Limited respectively.
73. 5th March, 1986	5	(i) Consideration of the papers placed before the Committee; and	(ii) Drafting of a part Report on the Audit paragraphs.
74. 11th March, 1986	5	Drafting of a part of the Report on the Audit paragraphs.	
75. 18th March, 1986	3	Drafting of a part of the Report on the Audit paragraphs.	
76. 24th March, 1986	3	Drafting of a part of the Report on the Audit paragraphs.	
77. 25th March, 1986	3	Drafting of a part of the Report on the Audit paragraphs.	
78. 26th March, 1986	3	Drafting of a part of the Report on the Audit paragraphs.	
79. 27th March, 1986	3	Finalisation of 22nd Report on the paragraphs of the Reports of the Comptroller & Auditor General of India, for the years 1979-80 to 1982-83.	

4. Meetings/on-the-spot study field/conducted outside Chandigarh at different places in the State.

- (i) On-the-spot study of the Faridabad Thermal Power Project.
- (ii) On-the-spot study of the Panipat Thermal Power Project.
- (iii) On-the-spot study of the Yamunanagar Hydel Power Project and Hathin Kund.
- (iv) On-the-spot study of the Badkhal and Dabchick Tourist Complexes.
- (v) On-the-spot study of the Godfinch and Magpie, Tourist Complexes.
- (vi) On-the-spot study of the Suraj Kund Motel, Hotel Raj Hans, Skylark (Panipat) and Paraket (Pipli) Tourist Complexes.
- (vii) On-the-spot study of the Jungle Babbler (Dharuhera), Barbet, (Sohana), Shama (Gurgaon), and Rosypelican (Sultanpur) Tourist Complexes.
- (viii) On-the-spot study of the Hoopoe (Bhiwani) and Flamingo (Hissar) Tourist Complexes.
- (ix) On-the-spot study of the Surkhab (Sirsa), Kala Titar (Abub Shahar) and Koel (Kaithal) Tourist Complexes.

5. Meeting/on-the-spot study at places outside Chandigarh/Haryana

Mussoorie (i) (a) Scrutiny of the material for the purpose of drafting the Report in respect of paragraphs 6.22 and 6.29 of the Report of Comptroller and Auditor General of India for the year 1980-81 and 1981-82, respectively;

(b) Drafting of the Report in respect of paragraphs 6.22 of the Report of the Comptroller and Auditor General of India for the year 1980-81 relating to Haryana Concast Limited; and

(c) Drafting of the Report in respect of paragraph 6.29 of the Report of Comptroller and Auditor General of India for the year 1981-82 relating to Haryana Agro-Industries Corporation.

Salapar (H.P.) (ii) On-the-spot study of the Beas Sutlej Link Project, Salapar.

Pandoh (H.P.) (iii) On-the-spot study of Pandoh Dam & Hydel Channel.

Kulu (H.P.) (iv) Visit to places of interest in the area and review of the study made on 27th and 28th October, 1985.

Bangalore (v) (a) Discussion with the Committee on Public Undertakings Karnataka on matters of common interest; and

(b) Study of the working of Karnataka Tourism Development Corporation.

Madras (vi) On-the-spot study of the show room of Haryana Handloom Corporation at Madras.

- Calcutta** (vii) Discussion with the Committee on Public Undertakings of West Bengal on matters of common interest.
- Aizawal** (viii) Discussion with the Secretary, Legislative Assembly, Mizoram and Law Minister, Mizoram on matters of common interest.
- Gauhati** (ix) Review of the discussion held with the counter-part Committees of the Karnataka and West Bengal respectively.
- Simla** (x) (a) Drafting of a part of the Report on the Audit Paragraphs ;
- (b) Drafting of a part of the Report on the Audit Paragraphs ;
- (c) Drafting of a part of the Report on the Audit Paragraphs ; and
- (d) Finalisation of 22nd Report on the Paragraphs of the Reports of the Comptroller & Auditor General of India, for the year 1979-80 to 1982-83.
- New Delhi** (xi) (a) The Committee informally discussed and formulated points for discussion with the concerned officers during on-the spot study of the Tourist Complexes ;
- (b) Framing of the questionnaire for discussion with the Counter-part Committees during tour of other States ; and
- (c) Review of the discussions held with the Secretary, Legislative Assembly and Law Minister, Mizoram.

6. Reports presented/laid

- (i) Twentieth Report on the General Working of Haryana Housing Board was presented to the House on 28-2-1986.
- (ii) Twentyfirst Report on the General Working of Haryana Backward Classes Kalyan Nigam Limited was presented to the House on 28-2-1986.
- (iii) Twentysecond Report on the Reports of the Comptroller and Auditor General of India for the years 1979-80 to 1982-83 was presented to the Hon'ble Speaker on 31-3-1986 under rule 224 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

7. Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Committee on Estimates

The Estimates Committee for the year 1985-86 was elected by the Vidhan Sabha consisting of Nine Members on 20th March, 1985 under Rule 230 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly according to the principle of proportional representation by means of a single transferable vote.

2. Shri Vijai Vir Singh, a Member of the Committee, was appointed as Chairman by the Hon'ble Speaker on 17th April, 1985.

3. The Committee held a total number of 44 meetings at Chandigarh and 5 meetings outside Chandigarh including 3 meetings which were adjourned for want of quorum, during the period under review. The names of the Members and number of meetings attended by each one of them, are shown in the following table:—

Sr. No.	Name of Member	Number of meetings attended
1.	Sh. Vijaivir Singh, Chairman	12
2.	Sh. Balvir Singh Grawal	19
3.	Sh. Devi Dass	30
4.	Sh. Inderjit Singh	6
5.	Sh. Kitab Singh Malik	16
6.	Sh. Kundan Lal	49
7.	Sh. Neki Ram	23
8.	Sh. Phusa Ram	14
9.	Sh. Ram Singh	42

Meetings held and Business transacted

4. The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table:—

Sr. No.	Date of meeting	Number of members present	Business Transacted
1	2	3	4
1.	7th May, 1985	6	<p>(i) Welcome address by the Under Secretary on behalf of the Secretary, Haryana Vidhan Sabha who also explained the scope and functions of the Committee to the Members.</p> <p>(ii) The Committee decided to examine the Budget Estimates for the year 1985-86 of the Industries Department.</p>

1	2	3	4
2.	13th May, 1985	6	Scrutiny of replies received from the Government in connection with the implementation of the recommendations in respect of paragraphs 39 and 40 of the 12th Report of the Committee for the year 1979-80 relating to the Irrigation Department.
3.	20th May, 1985	6	<p>(i) Oral examination of the representatives of the Irrigation Department in connection with the implementation of the recommendations in respect of paragraphs 39 and 40 of the 12th Report of the Committee for the year 1979-80.</p> <p>(ii) The Committee decided to under take an on-the-spot study tour of the S.Y.L. Project; Beas Sutlej Link Project (Slapper and Pandoh etc.) and Bhakra Project in the third week of June, 1985 for about 4-5 days.</p>
4.	27th May, 1985	5	Oral examination of the representatives of the Health Department in connection with the implementation of the recommendations in respect of paragraphs 12 to 46 of the 16th Report of the Committee for the year 1983-84.
5.	3rd June, 1985	4	Resumption of oral examination of the representatives of the Health Department in connection with the implementation of the recommendations in respect of paragraphs 12 to 20 of the 16th Report of the Committee for the year 1983-84.
6.	10th June, 1985	6	Scrutiny of the replies received from the Government in connection with the implementation of the recommendations in respect of paragraphs 21 to 46 of the 16th Report of the Committee for the year 1983-84 relating to the Health Department.
7.	17th June, 1985	5	<p>(i) The Committee informally discussed the points to be taken up with the representatives of Irrigation Department of Punjab and Himachal Pradesh during on-the-spot study tour of Sutlej Yamuna Link Project; Beas Sutlej Link Project and Bhakra Project.</p> <p>(ii) The Committee proceeded to make an on-the-spot study tour of the Sutlej Yamuna Link and also orally examined the representatives of the Irrigation Department, Punjab, on the spot.</p>
8.	18th June, 1985	4	(i) Oral examination of the representatives of the Bhakra Project at Nangal,

1	2	3	4
			<ul style="list-style-type: none"> (ii) The Committee made an on-the-spot study at Kiratpur, Bilaspur, Dehar Power House Slapper and Pandoh Dam, Pandoh-Baggi Tunnel, Baggi Central Works, Spillway Reservoir and diversion tunnels and orally examined the concerned officers. (iii) The Committee discussed amongst themselves and chalked out the programme for 19th June, 1985.
9.	19th June, 1985	4.	<ul style="list-style-type: none"> (i) The Committee informally discussed at Pandoh amongst themselves about the preceding tour and left for Kulu/Manali/Mandi. (ii) The Committee held discussion with the officers at Manali and returned to Pandoh where the Committee again met and chalked out the further programme.
10.	20th June, 1985	4	<ul style="list-style-type: none"> (i) The Committee made an on-the-spot study of Pandoh Baggi tunnel and orally examined the concerned officers. (ii) The Committee, made an on-the-spot study of the Bal Valley, inspected the Beas Sutlej Link Project and Surge Shaft and held discussion with the officers, inspected Dehar Power House and orally examined the concerned authorities during the visit. (iii) The Committee reviewed on arrival at Chandigarh the work done during its tour.
11.	24th June, 1985	6	Scrutiny of the material received from the Industries Department, Haryana in respect of the Budget Estimates for the year 1985-86 relating to the Industries Department.
12.	1st July, 1985	6	<ul style="list-style-type: none"> (i) Scrutiny of the replies received from the Government in connection with the implementation of the recommendations in respect of paragraphs 21 to 46 of the 16th Report of the Committee for the year 1983-84 relating to the Health Department. (ii) Partly framed questionnaire in respect of material received from the Government in respect of the Budget Estimates for the year 1985-86 of the Industries Department. (iii) The Committee decided to accompany the visiting Estimates Committee of the Assam Legislative Assembly during their tour to study the Irrigation system in Haryana State.

1.	2.	3.	4.
13.	8th July, 1985	4	Scrutiny of the replies received from the Government in connection with the implementation of the recommendations in respect of paragraphs 21 to 28 of the 16th Report of the Committee for the year 1983-84 relating to the Health Department.
14.	15th July, 1985	4	<p>(i) Scrutiny of the replies received from the Government in connection with the implementation of the recommendations in respect of pending paragraphs of the 16th Report of the Committee for the year 1983-84 relating to the Health Department.</p> <p>(ii) The Committee decided to under-take an on-the-spot study tour of the District Hospitals, Rural Hospitals & P.H.C.s of some districts of the State in connection with the implementation of recommendations of the Committee as contained in its 16th Report for the year 1983-84, relating to Health Department.</p>
15.	22nd July, 1985	6	Scrutiny of the replies received from the Government in connection with the implementation of the recommendations in respect of paragraphs 38 to 46 of the 16th Report of the Committee for the year 1983-84 relating to Health Department.
16.	29th July, 1985	6	Framed the questionnaire on the material received from the Industries Department in respect of the Budget Estimates for the year 1985-86.
17.	5th August, 1985	6	<p>(i) The Committee framed the questionnaire in respect of material received from the Government relating to the Budget Estimates for the year 1985-86.</p> <p>(ii) The Committee reviewed the tour programme earlier finalized and decided to under-take an inspection tour of the District Hospitals and Rural Hospitals & P.H.C.s of the districts—Sonepat, Rohtak, Bhiwani, Faridabad, Gurgaon, Jind and Narnaul from 28th August to 1st September, 1985 in connection with the implementation of recommendations of the Committee as contained in its 16th Report for the year 1983-84 relating to Health Department.</p>
18.	12th August, 1985	6	(i) Scrutiny of the replies received from the Government in connection with the implementation of the recommendations in respect of paragraphs 16 and 18 of the 12th Report of the

1	2	3	4
			Committee for the year 1979-80 relating to the Education Department.
			(ii) The Committee decided to orally examine the Commissioner and Secretary to Government, Haryana Education Department and Excise and Taxation Department on 20th August, 1985.
19.	20th August, 1985	6	(i) Oral examination of the representatives of the Education Department in connection with the implementation of the recommendations in respect of paragraph No. 16 & 18 of the 12th Report of the Committee for the year 1979-80.
			(ii) Oral examination of the representatives of the Excise & Taxation Department in connection with the implementation of the recommendations in respect of various paragraphs of the 17th Report of the Committee for the year 1984-85 relating to the said department and observe that the replies are received too late and without Hindi version and desired that the quarterly Progress Reports be sent in time in English and Hindi languages.
20.	26th August, 1985	7	Oral examination of the representatives of the Excise & Taxation Department in connection with the implementation of the recommendations in respect of paragraphs 10 to 13 of the 17th Report of the Committee for the year 1984-85.
21.	2nd Sept., 1985	4	Scrutiny of the replies received from the Government in connection with the implementation of the recommendations of the 17th Report of the Committee for the year 1984-85 relating to the Excise and Taxation Department.
22.	9th Sept., 1985	3	Resumption of scrutiny of the replies received from the Government in connection with the implementation of the recommendations of the 17th Report of the Committee for the year 1984-85 relating to the Excise and Taxation Department.
23.	16th Sept., 1985	1	No. business was transacted as the meeting was adjourned for want of quorum.
24.	26th Sept., 1985	5	Examination of the Supplementary Estimates (1st Instalment) for the year 1985-86 relating to various Departments and framed its Report thereon.

1	2	3	4
25. 4th Oct., 1985	4	<p>(i) Confirmation of the proceedings of the meetings held during the period from 7th May to 9th September, 1985.</p> <p>(ii) The Committee decided to cancel the meeting which was fixed for 5th October, 1985 at Karnal as the Estimates Committee of Rajasthan Vidhan Sabha cancelled its visit to Haryana.</p>	
26. 9th Oct., 1985	3	<p>Scrutiny of the replies received from the Government in connection with the implementation of the recommendations in respect of 17th Report of the Committee for the year 1984-85, relating to the Excise and Taxation Department.</p>	
27. 15th Oct., 1985	2	<p>No business was transacted as the meeting was adjourned for want of quorum.</p>	
28. 21st Oct., 1985	4	<p>(i) Scrutiny of the replies received from the Health Department in connection with the implementation of the recommendations in respect of 16th Report of the Committee for the year 1983-84 relating to the said Department and decided to orally examine the representatives of the said department in its meeting fixed for 30th October, 1985.</p> <p>(ii) The Committee discussed the tour programme to visit other States but it was not finalized and was, therefore, postponed till next meeting.</p>	
29. 30th Oct., 1985	3	<p>(i) Scrutiny of the replies received from the Health Department in connection with the implementation of the outstanding recommendations/observations of the Committee as contained in its 16th Report for the year 1983-84.</p> <p>(ii) The Committee decided to undertake a study tour of the States of Tamil Nadu, Kerala and Andhra Pradesh.</p>	
30. 5th Nov., 1985	3	<p>The Committee could not study the material on account of its late receipt and decided to examine the representatives of the Health Department in connection with the implementation of the outstanding recommendations/observations made by the Committee in its 16th Report for the year 1983-84 in one of its subsequent meetings.</p>	
31. 13th Nov., 1985	4	<p>Scrutiny of the material received from the Government in respect of the Budget Estimates for the year 1985-86, relating to the Industries Department.</p>	

1	2	3	4
32.	13th Nov., 1985	4	Resumption of the scrutiny of the material received from the Government in respect of Budget Estimates for the year 1985-86, relating to Industries Department.
33.	23rd Nov., 1985	3	The Committee framed questionnaire at New Delhi for discussion with the Estimates Committees of Tamil Nadu, Kerala and Andhra Pradesh Legislatures. However, due to want of quorum at the Railway Station, the Committee could not proceed on tour to other States.
34.	24th Nov., 1985	3	The Committee decided after the discussion at New Delhi, that the study tour to other States be finalised in the next meeting to be held at Chandigarh.
35.	29th Nov., 1985	3	(i) Resumption of the scrutiny of the material received from the Government in respect of the Budget Estimates for the year 1985-86 relating to the Industries Department. (ii) The Committee discussed the tour programme and decided to visit the States of Tamil Nadu, Andhra Pradesh and Maharashtra with effect from 14th December, 1985 for 12 days
36.	5th Dec., 1985	5	Resumption of the scrutiny of the material received from the Government in receipts of the Budget Estimates for the year 1985-86 relating to Industries Department
37.	10th Dec., 1985	4	Resumption of scrutiny of the material received from the Government in respect of the Budget Estimates for the year 1985-86 relating to the Industries Department.
38.	17th Dec., 1985	4	Do
39.	23rd Dec., 1985	5	Do
40.	31st Dec., 1985	4	Do
41.	7th Jan., 1986	5	Do
42.	13th Jan., 1986	3	Do
43.	14th Jan., 1986	2	No business was transacted as the meeting was adjourned for want of quorum.
44.	28th Jan., 1986	4	Oral examination of the representatives of the Industries Department in respect of the Budget Estimates for the year 1985-86.
45.	29th Jan., 1986	4	Resumption of oral examination of the representatives of the Industries Department in respect of the Budget Estimates for the year 1985-86.
46.	4th Feb., 1986	4	Do

1	2	3	4
47.	11th Feb., 1986	3	Examination of the Supplementary Estimates (2nd Instalment) for the year 1985-86 relating to various Departments and framed its Report thereon.
48.	11th Feb., 1986 (Second sitting)	3	Resumption of the Oral examination of the representatives of the Industries Department in respect of the Budget Estimates for the year 1985-86.
49.	20th Feb., 1986	5	(i) The Committee finalized its 18th Report on the Budget Estimates for the year 1985-86 relating to the Industries Department and authorised the Chairman to present it to the House during the Budget Session. (ii) Confirmation of the proceedings of meetings of the Committee held during the period from 26th September, 1985 to 11th February, 1986.

Reports Presented

5. During the period under review, the Committee presented the following Reports to the House :—

Sr. No.	By whom presented	Date on which presented	Subject
1.	Acting Chairman, Committee on Estimates	26th Sept., 1985	Report of the Estimates Committee on the Supplementary Estimates (1st Instalment) for the year 1985-86 in respect of various Departments.
2.	Acting Chairman, Committee on Estimates	19th Feb., 1985	Report of the Estimates Committee on the Supplementary Estimates (2nd Instalment) for the year 1985-86 in respect of various Departments.
3.	Chairman, Committee on Estimates	28th Feb., 1986	18th Report of the Estimates Committee on the Budget Estimates of the Industries Department for the year 1985-86.

Meetings held at places other than Chandigarh

6. The details of the meetings held at places other than Chandigarh, are given below :—

(i) Nangal	(See Sr. No. 8)	18th June, 1985.
(ii) Pandoh	(See Sr. No. 9)	19th June, 1985.
(iii) Pandoh	(See Sr. No. 10)	20th June, 1985.
(iv) New Delhi	(See Sr. No. 33)	23rd November, 1985.
(v) New Delhi	(See Sr. No. 34)	24th November, 1985.

Proceedings

7. A record of the proceedings of each meeting has been kept in the Haryana Vidhan Sabha Secretariat.

THE COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on Welfare of Scheduled Castes and Scheduled Tribes for the year 1985-86 was constituted by the Haryana Vidhan Sabha by election vide notification dated 17th April, 1985 under Rule 260—A(I) of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. Shri Neki Ram, M.L.A. was appointed Chairman of the Committee by the Hon'ble Speaker.

The names of members of the Committee and number of meetings attended by each one of them out of the total number of 36 meetings, including 8 meetings in which business could not be transacted for want of quorum held during the period under review are given below :—

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Neki Ram	31
2.	Shri Bhagi Ram	20
3.	Shri Bhalle Ram	15
4.	Shri Dhirpal Singh	20
5.	Shri Hanuman Singh	7
6.	Shri Nirmal Singh	2
7.	Shri Prabhu Ram	28
8.	Prof. Sampat Singh	20
9.	Shri Sube Singh Punia	12

Meetings held and Business Transacted

The dates of meetings, the number of Members present and the business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	2	3	4

1. 8th May, 1985

7

- (i) Discussion on scope and function of the Committee
- (ii) Selection of Departments for oral examination.

1	2	3	4
2.	15th May, 1985	7	Scrutiny of replies received from the Education Department.
3.	22nd May, 1985	8	Resumption of scrutiny of replies received from the Education Deptt.
4.	29th May, 1985	7	Do
5.	5th June, 1985	6	Do
6.	12th June, 1985	7	Do
7.	18th June, 1985	5	Scrutiny of replies received from the Local Govt. Deptt.
8.	26th June, 1985	7	Resumption of scrutiny of replies received from the Local Govt. Deptt.
9.	3rd July, 1985	8	Do
10.	10th July, 1985	6	Do
11.	17th July, 1985	6	Do
12.	22nd July, 1985	5	Scrutiny of replies received from the Town and Country Planning Deptt. with regard to the implementation of further observations contained in the 8th Report.
13.	26th July, 1985 at New Delhi	4	The Committee framed questionnaire to be discussed with its counterparts of Goa, Daman & Diu, Karnataka and Andhra Pradesh States during study tour.
14.	31st July, 1985 at Panaji (Goa)	3	Discussion with the Director, Social Welfare Department, Goa on matters of common interest.
15.	1st August, 1985 at Bangalore	3	Discussion with the sister committee of the Karnataka Legislative Assembly on matters of common interest.
16.	3rd August, 1985 at Mysore	3	Discussion with the Deputy Commissioner Mysore on matters of common interest.
17.	6th August, 1985 at New Delhi	3	Review of discussions held during the tour with sister Committees of the State Legislatures visited by the Committee on Welfare of Scheduled Castes and Scheduled Tribes.
18.	14th August, 1985	5	Oral examination of the Commissioner and Secretary to Govt. Haryana, Education Deptt. in respect of replies received from the Department.
19.	21st August, 1985	5	Passed condolence resolution on the assassination of sant Harchand Singh Longowal, President of Shiromani Akali Dal.
20.	26th August, 1985	7	Oral examination of the Commissioner and Secretary to Govt. Haryana, Education Department in respect of replies received from the Department.

1	2	3	4
21.	4th September, 1985	4	Oral examination of the Commissioner and Secretary to Govt. Haryana, Local Govt. Department in respect of replies received from the Department.
22.	11th September, 1985	5	Oral examination of the Commissioner and Secretary to Govt. Haryana, Education Department in respect of replies received from the Department.
23.	9th October, 1985	3	Oral examination of the Commissioner and Secretary to Govt. Haryana, Local Govt. Department in respect of replies received from the Deptt.
24.	16th October, 1985	3	Framing of questionnaire on the material received from the Social Welfare Deptt.
25.	24th October, 1985	3	Do
26.	6th November, 1985	3	(i) Oral examination of the Commissioner and Secretary to Govt. Haryana, Public Health Department for not sending the replies to the questionnaire framed by the Committee. (ii) Oral examination of the Commissioner and Secretary to Govt. Haryana, Health Deptt. regarding non supply of material asked for by the Committee.
27.	14th November, 1985	2	No business was transacted for want of quorum.
28.	20th November, 1985	2	Do
29.	11th December, 1985	3	Oral examination of the Commissioner and Secretary to Govt. Haryana Town and Country Planning Department in respect of replies received with regard to the implementation of recommendations contained in the 8th Report.
30.	18th December, 1985	2	No business was transacted for want of quorum.
31.	24th December, 1985	2	Do.
32.	7th January, 1986	2	Do
33.	14th January, 1986	2	Do
34.	28th January, 1986	2	Do
35.	5th February, 1986	2	Do
36.	11th February, 1986	3	Finalisation of Eleventh report of the Committee.

Report presented

During the period under review, the Committee presented its 11th Report to the House on 28th February, 1986 on the General Working of the Education and Local Govt. Departments of Haryana.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee consisting of nine members and two special invitees was nominated by the Hon. Speaker on 17th April, 1985. Shri Fateh Chand Vij was nominated as Chairman of the Committee by the Hon. Speaker.

2. The Committee held 52 meetings during the period under review. The names of members and the number of meetings attended by each one of them are shown in the following table :—

Sr. No.	Name of member	Number of meetings attended
1.	Shri Fateh Chand Vij	47
2.	*Shri Roshan Lal Arya	3
3.	Smt. Sharda Rani	41
4.	Shri Azmat Khan	29
5.	Smt. Shanti Devi	15
6.	Shri Daya Nand Sharma	24
7.	**Sardar Sujan Singh	19
8.	Shri Mange Ram	17
9.	Shri Lachhman Singh Kamboj	20
10.	***Shri Brij Mohan Singla	19
11.	****Master Shiv Parshad	17
Special Invitees		
1.	Shri Nar Singh Dhanda	20
2.	Shri Khillan Singh	19

*Shri Roshan Lal Arya, M.L.A. resigned from the membership of the Committee w.e.f. 24th June, 1985;

**Sardar Sujan Singh, M.L.A. resigned his seat from 14-Jundla Assembly Constituency w.e.f. 28th September, 1985.

The following members were nominated to the Committee against the two vacancies for the remaining period of the year 1985-86.

*** 1. Shri Brij Mohan Singla was nominated w.e.f. 4th July, 1985.

**** 2. Master Shiv Parshad was nominated w.e.f. 16th December, 1985.

Meeting held and business transacted

3. The dates of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted.
1.	7th May, 1985	7	The Under Secretary explained scope & functions of the Committee.
2.	15th May, 1985	9	Scrutiny of replies received from various Government departments in regard to implementation of outstanding assurances.
3.	21st May, 1985	8	Do
4.	28th May, 1985	7	Do
5.	6th June, 1985	8	Do
6.	11th June, 1985	6	Do
7.	18th June, 1985	10	Do
8.	25th June, 1985	9	Do
9.	1st July, 1985	7	Do
10.	3rd July, 1985	8	The Committee met with the members of the Committee on Government Assurances and also the Hon. Speaker of the Himachal Pradesh Vidhan Sabha at Shimla and discussed with them matters of common interest.
11.	4th July, 1985	7	Scrutiny of replies received from the various Government departments in regard to implementation of outstanding assurances in its meeting held at Chail.
12.	5th July, 1985	8	Scrutiny of replies received from various Government departments in regard to implementation of outstanding assurances in its meeting held in Nav Ratan Rest House at Shimla.
13.	10th July, 1985	8	Scrutiny of replies received from various Government departments in regard to implementation of outstanding assurances.
14.	16th July, 1985	8	Do
15.	24th July, 1985	8	Do
16.	30th July, 1985	10	Oral examination of the Commissioner and Secretary to Government, Haryana, Agriculture Department in respect of implementation of outstanding assurances contained in 16th Report of the Committee.

1	2	3	4
17.	5th August, 1985	8	Scrutiny of replies received from various Government departments in regard to implementation of outstanding assurances.
18.	12th August, 1985	6	Do
19.	20th August, 1985	10	Do
20.	26th August, 1985	8	Do
21.	3rd September, 1985	4	Do
22.	10th September, 1985	5	Oral examination of representatives of the following departments in respect of outstanding assurances contained in the 16th Report of the Committee :— (i) Forests; and (ii) Revenue.
23.	17th September, 1985	4	Scrutiny of replies received from various Government departments in regard to implementation of outstanding assurances of the 16th Report of the Committee on Government Assurances.
24.	4th October, 1985	5	Scrutiny of statement of assurances given by the Ministers on the floor of the House during the Session held in the month of March, 1985.
25.	10th October, 1985	4	Do
26.	17th October, 1985	4	Oral examination of representatives of the Agriculture department in regard to the outstanding assurances of the 16th Report of the Committee.
27.	24th October, 1985	4	Scrutiny of statement of assurances given by the Ministers on the floor of the House during the Session held in the month of March, 1985.
28.	30th October, 1985	2	No business was transacted for want of quorum.
29.	5th November, 1985	2	Do
30.	14th November, 1985	4	(i) Scrutiny of Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of March, 1985. (ii) The Committee decided to undertake a study tour of Gujarat, Maharashtra and Goa-Diu & Daman from 17th December, 1985.
31.	21st November, 1985	2	No business was transacted for want of quorum.

1	2	3	4
32.	28th November, 1985	4.	Scrutiny of replies received from Education Department in regard to implementation of assurances contained in the 16th Report of the Committee.
33.	5th December, 1985	3	Scrutiny of Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of March, 1985.
34.	12th December, 1985	4.	Oral examination of representatives of the Irrigation/Agriculture Departments in regard to the outstanding assurances of 16th Report of the Committee.
35.	19th December, 1985	4	Oral examination of the representatives of the Irrigation Department in regard to implementation of outstanding assurances of the 16th Report of the Committee.
36.	24th December, 1985.	4.	Scrutiny of replies received from various Government departments in regard to implementation of the assurances contained in the 16th Report of the Committee.
37.	31st December, 1985	4.	Oral examination of representatives of the P.W.D.(B&R) in respect of implementation of assurances contained in the 16th Report of the Committee.
38.	6th January, 1986	5	Scrutiny of Statement of assurances given by the Minister on the floor of the House during the month of September, 1985.
39.	15th January, 1986	6	Oral examination of representatives of the Haryana State Electricity Board in regard to the outstanding assurances contained in 16th Report of the Committee.
40.	21st January, 1986	6	Oral examination of representatives of the P.W.D.(Public Health) in regard to the outstanding assurances of 16th Report of the Committee.
41.	28th January, 1986	4.	(i) Oral examination of representatives of Health Department in regard to the implementation of the outstanding assurances of the 16th Report of the Committee.
			(ii) The Committee postponed its earlier tour programme and decided to undertake study tour of Andhra Pradesh, Tamil Nadu & Goa-Diu & Daman in the 3rd week of February, 1986.
42.	4th February, 1986	5	(i) Oral examination of representatives of the Transport department in respect of implementation of outstanding assurances of the 16th Report of the Committee.

1	2	3	4
			(ii) The Committee decided to undertake study tour of Andhra Pradesh, Tamil Nadu and Karnataka States w.e.f. 12th March, 1986.
43.	10th February, 1986	4	Drafting & finalisation of its 17th Report for the year 1985-86.
44.	6th March, 1986	5	The Committee framed the questionnaire to be discussed with their counterparts of other States during its tour.
45.	12th March, 1986	5	Consideration of communications received from the Secretary, Andhra Pradesh & Tamil Nadu Legislative Assemblies in its meeting held at Haryana Bhawan, New Delhi.
46.	14th March, 1986	4	Discussed with the Hon. Speaker of Andhra Pradesh Legislative Assembly on matters of common interest in their meeting held at Hyderabad.
47.	17th March, 1986	4	Discussed with the Hon. Speaker of Tamil Nadu Legislative Assembly on matters of common interest at Madras.
48.	18th March, 1986	4	The Committee in its meeting held at Rameshwaram reviewed the proceedings of the meetings held at Hyderabad & Madras and also considered the questionnaire to be discussed with the sister Committee of Karnataka Legislature.
49.	21st March, 1986	3	Discussed with the sister Committee of Karnataka Legislature matters of common interest at Bangalore.
50.	22nd March, 1986	3	The Committee visited the Sandal Oil Factory, Mysore and held discussion with the representatives of the Factory.
51.	25th March, 1986	4	The Committee in its meeting held at Haryana Bhawan, New Delhi reviewed the discussion held during its tour of Andhra Pradesh, Tamil Nadu and Karnataka States.
52.	31st March, 1986	5	Scrutiny of replies reviewed from various Govt. departments in respect of implementation of assurances.

4. Presentation of the Report

During the period under review the Committee presented its 17th Report for the year 1985-86 to the House on 28th February, 1986, on the outstanding assurances of 16th Report and the assurances given by the Ministers in the Session held in the month of March and September, 1985, respectively.

5. Meetings held at places other than Chandigarh.

The Committee held meetings at places other than Chandigarh, the details of which are given below :—

- (i) Shimla (See Sr. No. 10 & 12) 3rd & 5th July, 1985
- (ii) Chail (See Sr. No. 11) 4th July, 1985
- (iii) Delhi (See Sr. No. 45 & 51) 12th & 25th March, 1986
- (iv) Hyderabad (See Sr. No. 46) 14th March, 1986
- (v) Madras (See Sr. No. 47) 17th March, 1986
- (vi) Ramesawaram (See Sr. No. 48) 18th March, 1986
- (vii) Bangalore (See Sr. No. 49) 21st March, 1986
- (viii) Mysore (See Sr. No. 50) 22nd March, 1986

6. A brief record of the proceedings of each meeting has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of seven Members of the Haryana Vidhan Sabha, besides the Advocate General, Haryana, along with Special Invitees was nominated by the Hon'ble Speaker on the 17th April, 1985 and notified vide notification No. HVS-LA (Sub-Leg)-1/85-86/23, dated the 18th April, 1985.

Shri A. C. Chaudhry was appointed as the Chairman of the Committee by the Speaker.

The Committee held 55 meetings during the period under review.

The name of the members, special invitees and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of Members	Number of meetings attended
1.	Sh. A.C Chaudhry	48
2.	*Sh. Jaswant Singh Chauhan	4
3.	Sh. Bahadur Singh	7
4.	***Sh. Sahab Singh Saini	7
5.	†Sh. Mangal Sein	9
6.	Sh. Tayyab Hussain	9
7.	Sh. Kulbir Singh	22
8.	**Sh. Lila Krishan	20
9.	****Dr. Om Parkash Sharma	25
10.	←→Sh. Fatch Chand Vij, Advocate General	5 —
	SPECIAL INVITEES	
	Dr. Bhim Singh Dahiya	21
	****Dr. Om Parkash Sharma	—
	@Sh. Dharam Bir Gauba	12

*Sh. Jaswant Singh Chauhan, M.L.A., resigned from the Membership of the Committee with effect from 11th June, 1985 on his

appointment as Minister of State, Haryana,—vide notification No. HVS-LA (Sub-Leg)-1/85/86/34, dated the 13th June, 1985.

**Shri Lila Krishan, M.L.A., was nominated by the Speaker as Member of the Committee with effect from 24th June, 1985 for the remaining period of the year 1985-86 in the vacancy caused on the resignation of Shri Jaswant Singh Chauhan, M.L.A., on his appointment as Minister of State, Haryana,—vide notification No. HVS-LA (Sub-Leg)-1/85-86/38, dated the 25th June, 1985.

***Shri Sahab Singh Saini, M.L.A., resigned from the Membership of the Committee with effect from the 8th August, 1985—vide Notification No. HVS-LA (Sub-Leg)-1/85-86/47, dated the 9th August, 1985.

****Dr. Om Parkash Sharma, M.L.A., a special invitee of the Committee was nominated by the Speaker as member of the Committee with effect from the 14th August, 1985 for the remaining period of the year 1985-86,—vide notification No. HVS-LA (Sub-Leg)-1/85-86/51, dated the 17th August, 1985.

@Shri Dharam Bir Gauba, M.L.A., was nominated by the Speaker as Special Invitee of the Committee on the 19th December, 1985 for the remaining period of the year 1985-86,—vide Notification No. HVS-LA (Sub-Leg)-1/85-86/71, dated the 20th December, 1985.

†Shri Mangal Sein, M.L.A., ceased to be Member of the Committee with effect from the 16th August, 1985 on the acceptance of his resignation from the Membership of the Haryana Vidhan Sabha by the Speaker which was notified—vide Notification No. HVS-LA-103/85/50, dated the 17th August, 1985.

←→Shri Fateh Chand Vij, M.L.A., was nominated by the Speaker as Member of the Committee with effect from 30th January, 1986 for the remaining period of the year 1985-86 in the vacancy caused on the acceptance of the resignation of Shri Mangal Sein, from the Membership of the Haryana Vidhan Sabha by the Speaker and was notified—vide Notification No. HVS-LA-1/85-86/77, dated the 31st January, 1986.

Rules scrutinised.

The Committee scrutinised the following Rules :—

1. The Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.
2. The Workmen's Compensation Rules, 1924 framed under Section 32 of the Workmen's Compensation Act, 1923.
3. The Haryana Rural Development Fund Rules, 1984 framed under the Haryana Rural Development Fund Act, 1983.

Meetings held and business transacted

The dates of the meetings, the number of Members/Special Invitees present and the business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members/ Special Invitees present	Business Transacted
1	2	3	4
1.	29th April, 1985	6	1. Welcome address by the Secretary Haryana Vidhan Sabha. 2. Scope and functions of the Committee. 3. Selection of Rules for scrutiny. 4. Appraisal of work done by the previous Committee.
2.	4th May, 1985	4	Scrutiny of the Haryana Rural Development Fund Rules, 1984 framed under the Haryana Rural Development Fund Act, 1983.
3.	10th May, 1985	7	Scrutiny of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.
4.	18th May, 1985	6	Resumption of scrutiny of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.
5.	24th May, 1985	6	Resumption of scrutiny of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.
6.	31st May, 1985	4	Meeting, adjourned for want of quorum.
7.	7th June, 1985	7	Resumption of scrutiny of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.
8.	12th June, 1985	6	Resumption of scrutiny of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.
9.	19th June, 1985	7	Resumption of scrutiny of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.

	1	2	3	4
10. 21st June, 1985	6			Resumption of scrutiny of the Haryana Rural Development Fund Rules, 1984 framed under the Haryana Rural Development Act, 1983.
11. 22nd June, 1985	6			Resumption of scrutiny of the Haryana Rural Development Fund Rules, 1984 framed under the Haryana Rural Development Act, 1983.
12. 29th June, 1985	4			Meeting adjourned for want of quorum.
13. 6th July, 1985	5			Resumption of scrutiny of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.
14. 11th July, 1985	3			Meeting adjourned for want of quorum.
15. 17th July, 1985	2			Meeting adjourned for want of quorum.
16. 25th July, 1986	6			Resumption of scrutiny of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.
17. 30th July, 1985	3			Meeting adjourned for want of quorum.
18. 5th August, 1985	3			Meeting adjourned for want of quorum.
19. 12th August, 1985	4			Scrutiny of the Workmen's Compensation Rules, 1924 framed under section 32 of the Workmen's Compensation Act, 1923.
20. 17th August, 1985	3			Meeting adjourned for want of quorum.
21. 24th August, 1985	4			Resumption of scrutiny of the Workmen's Compensation Rules, 1924 framed under section 32 of the Workmen's Compensation Act, 1923.
22. 29th August, 1985	5			Resumption of scrutiny of the Workmen's Compensation Rules, 1924 framed under section 32 of the Workmen's Compensation Act, 1923.
23. 4th September, 1985	3			Resumption of scrutiny of the Workmen's Compensation Rules, 1924 framed under Section 32 of the Workmen's Compensation Act, 1923.
24. 13th September, 1985	1			Meeting adjourned for want of quorum.
25. 20th September, 1985	—			Meeting adjourned for want of quorum.
26. 4th October, 1985	1			Meeting adjourned for want of quorum.
27. 10th October, 1985	2			Meeting adjourned for want of quorum.
28. 16th October, 1985	—			Meeting adjourned for want of quorum.

1	2	3	4
29.	21st October, 1985	1	Meeting adjourned for want of quorum.
30.	25th October, 1985	3	Resumption of scrutiny of the Workmen's Compensation Rules, 1924 framed under Section 32 of the Workmen's Compensation Act, 1923.
31.	30th October, 1985	1	Meeting adjourned for want of quorum.
32.	8th November, 1985	2	Meeting adjourned for want of quorum.
33.	13th November, 1985	2	Meeting adjourned for want of quorum.
34.	20th November, 1985	2	Meeting adjourned for want of quorum.
35.	28th November, 1985	1	Meeting adjourned for want of quorum.
36.	5th December, 1985	3	Resumption of scrutiny of the Workmen's Compensation Rules, 1924 framed under Section 32 of the Workmen's Compensation Act, 1923.
37.	11th December, 1985	3	Resumption of scrutiny of the Workmen's Compensation Rules, 1924 framed under Section 32 of the Workmen's Compensation Act, 1923.
38.	16th December, 1985	4	Resumption of scrutiny of the Workmen's Compensation Rules, 1924 framed under section 32 of the Workmen's Compensation Act, 1923.
39.	23rd December, 1985	3	Meeting adjourned for want of quorum.
40.	2nd January, 1986	2	Meeting adjourned for want of quorum.
41.	9th January, 1986	3	Meeting adjourned for want of quorum.
42.	16th January, 1986	3	Meeting adjourned for want of quorum.
43.	21st January, 1986	2	Meeting adjourned for want of quorum.
44.	28th January, 1986	1	Meeting adjourned for want of quorum.
45.	3rd February, 1986	5	Resumption of scrutiny of the Workmen's Compensation Rules, 1924 framed under section 32 of the Workmen's Compensation Act, 1923.
46.	12th February, 1986	3	Meeting adjourned for want of quorum.
47.	18th February, 1986	4	1. Consideration of replies furnished by the Agriculture Department in respect of observations/recommendations made by the Committee on the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953. 2. Oral examination of the representatives of the Agriculture Department in respect of the Punjab Sugarcane

1	2	3	4
			(Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation) of Purchase and Supply) Act, 1953.
		3.	Oral examination of the representatives of Labour and Employment Department in respect of the Workmen's Compensation Rules, 1924 framed under Section 32 of the Workmen's Compensation Act, 1923.
		4.	Drafted and finalised a part of the 17th Report.
48.	20th February, 1986	4	<ol style="list-style-type: none"> 1. Consideration of replies furnished by the Labour and Employment Department in respect of Workmen's Compensation Rules, 1924 framed under the Workmen's Compensation Act, 1923. 2. Oral examination of the representatives of the Labour and Employment Department in respect of the Workmen's Compensation Rules, 1924 framed under Section 32 of the Workmen's Compensation Act, 1923. 3. Drafted and finalised the remaining part of the 17th Report.
49.	6th March, 1986	5	<ol style="list-style-type: none"> 1. Scrutiny of the implementation work contained in the 9th Report of the Committee on Subordinate Legislation for the year 1976-77. 2. Programme chalked out to undertake a study tour to the States of Karnataka, Andhra Pradesh and Union Territory of Goa with effect from 16th March, 1986.
50.	14th March, 1986	3	Meeting adjourned for want of quorum.
51.	16th March, 1986	5	Framed questionnaire for discussion with the sister Committees of Goa, Daman and Diu, Karnataka and Andhra Pradesh Legislative Assemblies.
52.	20th March, 1986	3	Discussion with the Secretary, Goa, Daman and Diu Legislative Assembly on matters of Common interests.
53.	22nd March, 1986	3	Discussion with the officers of the Karnataka Legislative Assembly on matters of common interests.
54.	23rd March, 1986	3	Discussion held regarding cancellation of Committee visit to the State of Andhra Pradesh in view of non-availability of accommodation at Hyderabad.
55.	27th March, 1986	3	Reviewed the discussions held with the Secretary of Goa, Daman and Diu and officers of the Karnataka Legislative Assembly.

Meetings at places other than Chandigarh.

The Committee held its own meetings at Shimla (Himachal Pradesh) on 21st and 22nd June, 1985 and scrutinised the Haryana Rural Development Fund Rules, 1983.

The Committee undertook an official tour to the Union Territory of Goa and the State of Karnataka from 17th to 27th March, 1986 with a view to have discussion with its counterparts regarding the procedural matter pertaining to the working of the Committee on Subordinate Legislation of their respective Legislatures and held 5 meetings at different places, i. e. New Delhi, -Panaji, Bangalore and Mysore.

Report presented

The Committee presented to the House its Seventeenth Report for the year 1985-86 on the 28th February, 1986.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE OF PRIVILEGES

1. The Committee of Privileges, consisting of ten members was nominated by the Speaker on the 25th June, 1982.

Chaudhary Inder Singh Nain, M.L.A. was appointed by the Speaker as Chairman of the Committee. The names of the members of the Committee are as under ;—

1. Ch. Inder Singh Nain, MLA
2. Thakur Bahadur Singh, MLA
3. Shri Mohan Lal Pipple, MLA
4. Shri Nirmal Singh, MLA
5. Shri Daya Nand Sharma, MLA
6. Shri Dharam Bir Gauba, MLA
7. Master Ram Singh, MLA
8. Chaudhri Hukam Singh Phogat, MLA
9. Shri Fateh Chand Vij, MLA
10. Rao Nihal Singh, MLA

On the 25th August, 1982, Thakur Bahadur Singh and Shri Nirmal Singh, MLAs and on the 28th August, 1982, Shri Mohan Lal Pipple, M.L.A.s resigned from the membership of the Committee and in the vacancy caused by their resignations Dr. Om Parkash Sharma, Rao Inderjit Singh and Shri Jaswant Singh Chauhan, MLAs were nominated to serve on the Committee of Privileges with effect from 7-9-1982.

On the 8th December, 1982, Dr. Om Parkash Sharma, MLA resigned from the membership of the Committee and in the vacancy caused by his resignation Seth Ram Dass Dhamija, MLA was nominated to serve on the Committee of Privileges with effect from 24-12-1982.

Chaudhri Lila Krishan, MLA was nominated as a special invitee to serve on the Committee of Privileges with effect from 24-2-1984.

On the 9th March, 1984, Chaudhri Lila Krishan, MLA resigned as a special invitee of the Committee of Privileges.

On the 11th June, 1985, Shri Jaswant Singh Chauhan, MLA resigned from the membership of the Committee and in the vacancy caused by his resignation Rao Vijai Vir Singh, MLA was nominated to serve on the Committee of Privileges with effect from 24-6-1985.

The Committee held a total number of 40 meetings during the period under review. The names of the members and the number of

meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Members	Number of meetings attended
1.	Ch. Inder Singh Nain, MLA	41
2.	Shri Daya Nand Sharma, MLA	22
3.	Shri Dharam Bir Gauba, MLA	26
4.	Master Ram Singh, MLA	26
5.	Ch. Hukam Singh Phogat, MLA	21
6.	Shri Fateh Chand Vij, MLA	40
7.	Rao Inderjit Singh, MLA	00
8.	Rao Nihal Singh, MLA	39
9.	Seth Ram Dass Dhamija, MLA	44
10.	Shri Jaswant Singh Chauhan, MLA	7
11.	Rao Vijai Vir Singh, MLA	2

Questions of Privilege pending

1. The Committee considered question of alleged breach of privilege against Chaudhri Devi Lal, MLA for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on the 24th May, 1982, which was referred by the House to the Committee of Privileges on 25th June, 1982 for examination and report to the House.
2. The Committee considered question of alleged breach of privilege against Chaudhri Devi Lal, MLA, regarding his alleged mis-conduct on the eve of Governor's Address to the House on the 24th June, 1982 which was referred by the House to the Committee of Privileges on 25th June, 1982 for examination and report to the House.
3. The Committee considered question of alleged breach of privilege against Chaudhri Hardwari Lal, Ex-Vice-Chancellor, Maharshi Dayanand University, Rohtak, for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the members and lowering the image and prestige of the House and its members, which was referred by the Hon'ble Speaker to the Committee of Privileges on 25th March, 1983, for examination, investigation and report to the House.
4. The Committee considered question of alleged breach of privilege against Dr. Bhim-Singh Dahiya, MLA on the matter in regard to the question of alleged breach of privilege in respect of news item in Daily Indian Express dated 16th September, 1985 captioned "LOK DAL MLA's refuse to meet the Speaker" casting reflection on the impartiality of the Speaker in the discharge of his duties.

Meetings held and business transacted

The dates of meetings, the number of members present and the business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members present.	Business transacted
1	2	3	4
1.	10th April, 1985	8	Ch. Devi Lal, MLA was summoned to appear before the Committee on 10-4-85 for contempt proceedings against him but neither Ch. Devi Lal nor his counsel Sh. S.C. Mohunta appeared before the Committee till 3.20 P.M. The Committee decided to consider further necessary action to be taken in the matter in its next meeting to be held on 17th April, 1985 at 11.00 A.M.
2.	17th April, 1985	8	Consideration of Non-appearance of Ch. Devi Lal, MLA in regard to contempt proceedings against him and the undertaken given by Sh. S.C. Mohunta, counsel of Ch. Devi Lal, MLA who appeared before the Committee that Ch. Devi Lal would appear before the Committee on 20-5-85 at 2.45 P.M. and the case be adjourned to that date as Ch. Devi Lal is under Medical treatment.
3.	22nd April, 1985	8	(i) The Committee considered the pending privilege issues. (ii) The Committee decided to hold its meeting on 25th May, 1985 at 2:30 P.M. at Chandigarh and also decided to proceed to Manali in the morning of 26th May, 1985 for holding its meeting there on 27th, 28th and 29th May, 1985.
4.	29th April, 1985	7	The Committee informally discussed the pending Privilege issues.
5.	8th May, 1985	6	Do
6.	16th May, 1985	7	Do
7.	20th May, 1985	6	(i) Ch. Devi Lal, MLA, appeared before the Committee and stated that he stood by the letter dated 17-4-85 given by his counsel Shri S.C. Mohunta where-in it was stated that he had all regard for the Committee but could not appear before the Committee due to ill health all these days. In view of the statement of Ch. Devi Lal, the Committee decided to drop the contempt proceedings proposed to be initiated against him.

1	2	3	4
			Ch. Devi Lal further requested that as he is under the treatment and has to get himself checked up, a date towards the end of July for his evidence be given. Accordingly the Committee decided to summon him on 31-7-85 at 11.15 A.M. for the purpose.
8.	25th May 1985	7	(ii) The Committee deferred its tour programme for the present because of non-availability of Govt. accommodation at Manali. However, the Committee desired that tentative dates when the accommodation would be available at Manali during the month of June, be ascertained from the D.C. Kulu.
9.	31st May, 1985	6	The Committee considered the pending privilege issues.
10.	11th June, 1985	8	Do
11.	18 h June, 1985	6	Do
12.	24th June, 1985	8	Do
13.	29th June, 1985	7	(i) The Committee considered the pending privilege issues.
			(ii) The Committee decided to hold its meetings from 17th to 20th July, 1985 in the State of Jammu & Kashmir.
14.	9th July, 85	8	The Committee considered the pending privilege issues.
15.	14th July, 85	6	The Committee framed the questionnaire for discussion with the Privilege Committee of Jammu & Kashmir Vidhan Sabha on matters of common interest.
16.	17th July, 85	5 (Gulmarg)	The Committee considered the pending privilege issues.
17.	18th July, 85	5 (Srinagar)	The Committee discussed the matter of common interests procedural matter with the Speaker, Chairman Privilege Committee Jammu & Kashmir and Officers of the J&K Assembly.
18.	19th July, 85	5 (Pahalgaoon)	The Committee considered the pending privilege issues.
19.	21st July, 85	5 (Katra)	(i) Do
			(ii) The Committee reviewed the discussion held with the Speaker, Chairman (Privilege Committee) and Officers of the Jammu & Kashmir Legislative Assembly.

1	2	3	4
20.	31st July, 85	5	Neither Ch. Devi Lal, MLA, nor his counsel appeared before the Committee. However, a request on behalf of Ch. Devi Lal for adjournment for three weeks and exemption from appearance on this date was received. The Committee desired that Ch. Devi Lal be informed about the next date i.e. 28-8-85 at 2.30 P.M. through registered A.D. notice.
21.	6th August, 85	7	The Committee considered the pending privilege issues in detail.
22.	13th August, 85	6	Do
23.	20th August, 85	7	Do
24.	28th August, 85	7	Neither Ch. Devi Lal, MLA, nor his counsel appeared before the Committee. The Committee desired that the office may examine the consequences of non-appearance of Ch. Devi Lal, MLA and put up the case in the next meeting.
25.	4th September, 85	6	The Committee considered the consequences of non-appearance of Ch. Devi Lal, MLA in the meeting of the Privileges Committee held on 28-8-85 in connection with his oral examination. However, the Committee deferred its decision to the next meeting.
26.	11th September, 85	5	<p>(i) The Committee drafted and finalised its seventh Preliminary Report in regard to the question of alleged breach of privilege against Ch. Devi Lal, MLA for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24-5-82 for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 26-9-85.</p> <p>(ii) The Committee drafted and finalised its seventh Preliminary Report in regard to the question of alleged breach of privilege against Ch. Devi Lal, MLA, regarding mis-conduct on the eve of Governor's Address to the House on 24-6-82 for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 26-9-85.</p> <p>(iii) The Committee also drafted and finalised its fifth Preliminary Report in regard to the question of alleged breach of privilege against Ch. Hardwari Lal, Ex-Vice-Chancellor, Maharishi Dayanand University, Rohtak for his writing a book-let "Legislature,</p>

1	2	3	4
			Judiciary, Press and Universities" casting aspersion on the members and lowering the image and prestige of the House and its members for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 26-9-85.
27.	17th September, 85	5	The Committee considered the pending privilege issues.
28.	3rd October, 85	7	(i) The Committee discussed the pending privilege issues. (ii) It was also brought to the notice of the Committee that a privilege motion given by Sh. Phool Chand Mullana, MLA was referred to the Committee of Privileges by the House on 26-9-85, the Committee desired that a copy of the same may be circulated amongst the members of the Committee, which was accordingly done. (iii) The Committee decided to undertake a study tour to the states of Kerala, Tamil Nadu and Union Territory of Goa, Daman and Diu from the first week of November, 1985.
29.	9th October, 85	3	Meeting adjourned for want of quorum.
30.	17th October, 85	5	(i) The Committee considered the matter of non-appearance of Ch. Devi Lal, MLA, for oral evidence on 28-8-85 in regard to the question of alleged breach of privilege against Ch. Devi Lal, MLA, for alleged insulting, abusing and manhandling the Governor of Haryana in Raj Bhawan on 24-5-82 and observed that in spite of the fact that many opportunities had been given to him and even contempt proceedings proposed to be initiated against him had been dropped, Ch. Devi Lal had not cared to appear before the Committee for his Statement, therefore, it is a fit and appropriate case for initiating contempt proceedings against him and a show cause notice to this effect be served on him to appear on 18th November, 1985. (ii) The Committee also modified its earlier decision regarding tour to visit the states of Madhya Pradesh, Kerala and Goa from 14-11-85.
31.	25th October, 85	6	The Committee considered the pending privilege issues.

- | 1. | 2 | 3 | 4 |
|-----|-------------------|---|--|
| 32. | 8th November, 85 | 6 | The summons sent to Ch. Devi Lal, were received back in the office undelivered and the Committee was apprised of this position. However, Ch. Devi Lal, who knew about today's date, made oral request for another date and the Committee decided to defer his oral examination in connection with the contempt proceedings to a subsequent date. |
| 33. | 20th November, 85 | 6 | (i) The Committee discussed the pending privilege issues.
(ii) The Committee also decided to summon Ch. Devi Lal, MLA to appear before the Committee on the 8th January, 1986 at 2.45 P.M. |
| 34. | 14th December, 85 | 6 | (i) The Committee considered the pending privilege issues.
(ii) In partial modification of its earlier decision, the Committee decided to undertake the study tour to the States of Andhra Pradesh, Tamil Nadu and Kerala, w.e.f. 15th January, 1986. |
| 35. | 12th December, 85 | 6 | (i) The Committee considered the pending privilege issues.
(ii) In partial modification of its earlier decision, the committee decided to undertake the study tour to the States of Goa, Andhra Pradesh and Orrisa w.e.f. 10-1-86. |
| 36. | 18th December, 85 | 7 | The Committee considered the pending privilege issues. |
| 37. | 26th December, 85 | 3 | The meeting adjourned for want of quorum. |
| 38. | 1st January, 86 | 6 | (i) The Committee considered the pending privilege issues.
(ii) In supersession of its earlier decision, the Committee decided to undertake a study tour to the States of Kerala, Andhra Pradesh and Union Territory of Goa from about 29th January, 1986. |
| 39. | 8th January, 86 | 6 | Ch. Devi Lal, MLA was asked to appear before the Committee on 8-1-86 but he did not turn up as desired nor his counsel Shri S.C. Mohunta appeared before the Committee inspite of service of summons. The Committee took a serious view of lapse on his part and decided to defer the decision about the action to be taken against him. |
| 40. | 15th January, 86 | 4 | The meeting adjourned for want of quorum. |

- | 1 | 2 | 3 | 4 |
|-----|------------------|---|---|
| 41. | 24th January, 86 | 2 | The meeting adjourned for want of quorum. |
| 42. | 25th January, 86 | 6 | <p>(i) The Committee drafted and finalised its eighth preliminary report in regard to question of alleged breach of privilege against Ch. Devi Lal, MLA for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24th May, 1982, and for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 17-2-86.</p> <p>(ii) The Committee drafted and finalised its eighth preliminary report in regard to the question of alleged breach of privilege against Ch. Devi Lal, MLA regarding his mis-conduct on the eve of Governor's Address to the House on 24-6-82 and for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 17-2-86.</p> <p>(iii) The Committee drafted and finalised its sixth preliminary report in regard to the question of alleged breach of privilege against Ch. Hardwar Lal, Ex-Vice-Chancellor, Maharishi Dayanand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on Members and lowering the image and prestige of the House and its members for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 17-2-86.</p> <p>(iv) The Committee finalised and approved its first preliminary report of the committee against Dr. Bhim Singh Dahiya, MLA based on a news item in Daily Indian Express dated 16-9-85 captioned "Lok Dal MEAs refuse to meet the Speaker" casting reflection on the impartiality of the Speaker in the discharge of his duties for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 17-2-86.</p> |
| 43. | 5th February, 86 | 6 | The Committee discussed about non-appearance of Ch. Devi Lal, MLA in the |

1	2	3	4
			meeting of the Committee and decided that in the interest of Justice another opportunity be given to Ch. Devi Lal, M.L.A. to appear before the Committee on 9-4-86 at 2.45 P.M.
44.	12th February, 86	6	The Committee considered the pending privilege issues.
45.	5th March, 86	4	The meeting adjourned for want of quorum.

5. Meetings Adjourned for Want of Quorum.

The meetings i.e. on 9-10-85, 26-12-85, 15-1-86, 25-1-86 and 5-3-86 were adjourned for want of quorum during the period under review.

6. Reports Presented

(i) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Seventh Preliminary Report of the Committee of Privileges to the House on 26-9-85 on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A. for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24-5-82, seeking extension of time for making the final report before the first sitting of the next Session.

(ii) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Seventh Preliminary Report of the Committee of Privileges to the House on 26-9-85 on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A., regarding his misconduct on the eve of Governor's Address to the House on 24-6-1982, seeking extension of time for making the final report before the first sitting of the Session.

(iii) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Fifth Preliminary Report of the Committee of Privileges to the House on 26-9-85 the matter in regard to the question of alleged breach of privilege against Ch. Hardwari Lal, Ex-Vice-Chancellor, Maharishi Daya Nand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the Members and Lowering the image and prestige of the House and its Members, seeking extension of time for making the final report before the first sitting of the next Session.

(iv) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Eighth Preliminary Report of the Committee of Privileges to the House on 17-2-86, on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal M.L.A. for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24-5-82, seeking extension of time for making the final report before the first sitting of next Session.

(v) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Eighth Preliminary Report of the Committee of Privileges to the House on 17-2-86, on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A. regarding his alleged mis-conduct on the eve of Governor's Address to the House on 24-6-82, seeking extension of time for making the final report upto the first sitting of the next Session.

(vi) The Chairman of the Committee (Ch. Inder Singh, Nain, M.L.A.) presented the Sixth Preliminary Report of the Committee of Privileges to the House on 17-2-86 on the matter in regard to the question of alleged breach of privilege against Ch. Hardwar Lal, Ex-Vice-Chancellor, Maharshi Daya Nand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the Members and lowering the image and prestige of the House and its Members, seeking extension of time for making the final report before the first sitting of the next Session.

(vii) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the first Preliminary Report of the Committee of Privileges to the House on 17-2-86 on the matter in regard to the question of alleged breach of privilege against Dr. Bhim Singh Dahiya, M.L.A., in respect of a news item in Daily Indian Express dated 16th September, 1985, captioned "Lok Dal MLAs" refuse to meet the Speaker casting reflection on the impartiality of the Speaker in the discharge of his duties seeking extension of time for making the final report before the first sitting of the next Session.

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

BUSINESS ADVISORY COMMITTEE

The Committee, which was constituted on the 1st February, 1985 continued to function upto the 2nd September, 1985, when a new Committee was nominated by the Hon. Speaker and was notified vide notification No. HVS-LA-100/85/53 dated the 5th September, 1985.

The names of the Members/Special Invitee and the number of meetings attended by each Member/Special Invitee are given below.

Sr. No.	Name of Member	No. of meetings attended
1.	S. Tara Singh, Speaker Ex-Officio Chairman	1
2.	Ch. Bhajan Lal, Chief Minister	1
3.	Ch. S.S. Surjewala, Parliamentary Affairs Minister.	1
4.	Sh. Lachman Dass Arora, Minister of State for Revenue.	1
@5.	Smt. Chandravati MLA.	—
@@6.	Ch. Verender Singh, MLA.	—
7.	Sh. Fateh Chand Vij, MLA.	—
	Special Invitee	
	Shri Ved Pal, Deputy Speaker	—

@ Smt. Chandravati, MLA ceased to be a Member of the Committee on the acceptance of her resignation from the Membership of Haryana Vidhan Sabha with effect from 9th September, 1985.

@@ Ch. Verender Singh, MLA was nominated by the Speaker to serve on the Committee with effect from 11th September, 1985 in the vacancy caused on the resignation of Smt. Chandravati MLA from the Membership of Haryana Vidhan Sabha.

The Committee, which was constituted on the 3rd September, 1985 continued to function upto 23rd January, 1986 and the same Committee was renominated on the 24th January, 1986 by the Hon'ble Speaker and was notified vide notification No. HVS-LA-26/86/75, dated the 24th January, 1986. The Committee held two meetings. The names of the Members/Special Invitee and the meeting attended by each Member/Special Invitee are given below.

Sr. No.	Name of Member	No. of meetings attended
1.	Sardar Tara Singh, Speaker Ex-Officio Chairman	2
2.	Ch. Bhajan Lal, Chief Minister	2
3.	Ch. S. S. Surjewala, Parliamentary Affairs Minister.	2

Sr. No.	Name of Member	No. of Meetings attended
4.	Sh. Lachhman Dass Arora, Minister of State, for Revenue	Member 2
5.	Ch. Verender Singh, M.L.A.	Member —
6.	Sh. Fateh Chand Vij, M.L.A.	Member —
	Special Invitee	
	Shri Ved Pal, Deputy Speaker	2

Subjects Discussed

The Committees which were constituted on the 3rd September, 1985 and 24th January, 1986, held one and two meeting (s) respectively. In these meetings the Time Table for various items of business before the Vidhan Sabha during its sittings held from the 26th September to 28th September, 1985 and from 17th February, 1986 to 28th February, 1986 were settled.

REPORTS PRESENTED

The following reports were presented on the dates noted against each :—

Sr. No.	Subject of Reports	Date of presentation
1	Recommendation regarding allocation of time for transaction of Government business for the meetings of the Vidhan Sabha held from the 26th September, 1985 to 28th September, 1985, i.e. Obituary References, Motion under Rule 121 for the suspension of Rules 30, Papers laid/re-laid on the Table of the House Presentation of Preliminary reports of the Committee of Privileges and extension of time, Presentation of Supplementary Estimates (First Instalment) 1985-86, Oath/Affirmation, Govt. Bills/Business etc.	26th September, 1985
2	Recommendations regarding allocation of time for transaction of Government business and private Members business from 17th February to 28th February, 1986 i.e. Oath/Affirmation, Obituary references, Paper laid/re-laid on the Table of the House, Presentation of four Preliminary Reports of the Committee of privileges and extension of time	17th February, 1986

Sr. No.	Subject of Reports	Date of presentation
32	for presentation of final reports thereon, discussion on Governor's Address, and Voting on Motion of Thanks, Presentation of Supplementary Estimates (Second Instalment) 1985-86 and Voting on Supplementary Estimates, Presentation of Budget, Non-Official business, Presentation of Reports of Assembly Committees, Appropriation Bills on Supplementary Estimates (Second Instalment) for the year 1985-86 and Budget for the year 1986-87, and 13 other Government Bills.	
3	Revised recommendations regarding allocation of time for transaction of Government and private Members business from 19th February to 28th February, 1986 i.e. presentation of Supplementary Estimates (Second Instalment) 1985-86, Resumption of discussion on Governor's Address and voting on Motion of Thanks; non-official business, papers to be laid/re-laid on the Table of the House, voting on Supplementary Estimates, Presentation of Budget, Government Bills, General discussion on budget, Motion under Rule 30 regarding transaction of Government business on Thursday, the 27th February, 1986, resumption of general discussion on Governor's Address and Voting on Demands for grants on Budget for the year 1986-87, presentation of Reports of the Assembly Committees, Appropriation bills on Supplementary Estimates (Second Instalment) for the year 1985-86 and the Budget for the year 1986-87, and 13 other Government Bills.	19th February, 1986

HOUSE COMMITTEE

The Committee for the year 1985-86, consisting of five Members and one special-invitee was nominated by the Hon'ble Speaker on 17.4.85 and 26.6.85 respectively.

Chaudhri Ved Pal, Deputy Speaker, was the Ex-officio Chairman of the Committee.

The Committee held 14 meetings.

The names of the members of meetings attended by each of them are given in the following table:—

Sr. No.	Name of Member	No. of meetings
1.	Shri Ved Pal, Deputy Speaker, Ex-Officio Chairman.	13
2.	Shri Mahender Pratap Singh	6
3.	Shri Bhim Singh Dahiya	7
4.	Shri Brij Mohan Singla	5
5.	Shri Hukam Singh Phogat	5
6.	Master Shiv Parshad. (Special Invitee)	9

The dates of meetings held, the number of Members present and business transacted at each meeting, are given below:—

Sr. No.	Date of meeting	Number of Members present	Business transacted
1.	2nd May, 85	5	(i) Welcome Address and discussion on scope and functions of the Committee. (ii) The Committee considered the items regarding the facilities to be provided to the Members of Vidhan Sabha. (a) Transport arrangements from MLAs Hostel to Vidhan Bhawan. (b) Provision of a room for the MLAs in the Civil Secretariat. (c) Provision of a room for the MLAs in the Vidhan Bhawan. (d) Difficulties in travelling by MLAs in the Haryana Roadways Buses. (e) Inconvenience faced by the MLAs in the Rest Houses/Tourist Complexes.

1

2

3

4

(iii) Papers placed before the Committee.

(g) Catering arrangements in the MLAs Hostel.

(iii) Papers placed before the Committee.

2. 16th May, 85

(i) Papers placed before the Committee.

(ii) D.O. letter No. DHOH-85/1888, dated 10-5-85, received from Shri Alak Dhari, Director, Hospitality Organisation, Haryana, Chandigarh, expressing his inability to appear before the Committee on 16th May, 1985.

(ii) Letter No. Con. -69/1480-PH/W2, dated 26-2-85 received from the Engineer-in-Chief, Haryana, PWD Public Health Branch, Chandigarh regarding the rough cost estimate for providing independent water supply to MLAs Flats and the Committee noted the contents.

(iii) Letter No. 41/1/85-RVA, dated 27-3-85 from Chief Secretary to Government, Haryana addressed to Shri M.D. Asthana, Special Representative-cum-Commissioner to Government, Haryana, Haryana Bhawan, New Delhi and copy endorsed to the Secretary, Haryana Vidhan Sabha, Chandigarh regarding arrears of outstanding dues against the MLAs, MPs, Ex. MLAs & Ex. MPs on account of stay in Haryana Bhawan, New Delhi, the Committee noted the contents and fixed the meeting in Haryana Bhawan, New Delhi on 5-6-85 in this regard.

(i) Oral examination of the Chief Secretary to Government, Haryana in respect of providing facilities to the Members of Haryana Vidhan Sabha.

3. 25th May, 85

(i) In the absence of the Ex-officio Chairman, Shri Ved Pal, Deputy Speaker, Dr. Bhim Singh Dahiya, a member of the Committee was chosen to preside over the meeting.

(ii) A.D.O. letter No. PSCS-85/187 dated 16-5-85 received from the Chief Secretary to Government, Haryana, addressed to the Special Representative-cum-Commissioner, Haryana, Haryana Bhawan, New Delhi, with regard to rude and discourteous behaviour by the lady receptionists at the reception counter towards MLAs etc., was placed before the Committee, which noted the contents.

1	2	3	4
			(iii) Oral examination of the representatives of Hospitality Organisation, Haryana in respect of catering arrangements etc. in Haryana MLAs, Hostel for Members of the Haryana Vidhan Sabha.
4.	5th June, 85 (Haryana Bhawan New Delhi)	4	(i) Papers placed before the Committee. (ii) Oral examination of the Special Representative-cum-Commissioner, Haryana Bhawan, New Delhi regarding the facilities etc. in Haryana Bhawan for the members of the Haryana Vidhan Sabha. (iii) The Committee decided undertake a study tour to the States to Pondicherry, Andhra Pradesh and Rajasthan from 1st August, 1985 to 15th August, 1985 to discuss matters of common interest with its counterparts.
5.	24th June, 85	5	(i) Papers placed before the Committee regarding tour of other States. (ii) Oral examination of the Transport Commissioner, Haryana in respect of difficulties experienced by the members of Haryana Vidhan Sabha while travelling in the Haryana Roadways Buses.
6.	10th July, 85	5	(i) Oral examination of the representatives of the PWD (B&R) and Irrigation, Tourism and Hospitality Departments of Government of Haryana in respect of difficulties experienced by the members of Haryana Vidhan Sabha, during their stay in Rest Houses/Tourist Complexes. (ii) Confirmation of the proceedings. (iii) A memo. No. SPC-85/338, dated 29-6-85 received from the Special Representative-cum-Commissioner, Haryana Bhawan, New Delhi regarding the details of occupancy of rooms in Haryana Bhawan for the months of April, 1985 and statement of arrears in respect of telephone charges and room rent outstanding against Ex-MLAs/Ex-MPs and MLAs and MPs, was placed before the Committee and noted the contents.
7.	1st August, 85 (Haryana Bhawan New Delhi)	3	The Committee approved the questionnaire and thereafter a joint tour of House Committee and Petitions Committee was undertaken to the States of Pondicherry, Andhra Pradesh and Rajasthan w.e.f. 1st August, 1985 to 15th August, 1985.

1	2	3	4
8.	10th August, 85 (Haryana Bhawan New Delhi)	3	Postponement of study tour to the State of Rajasthan.
9.	19th September, 85	3	<p>(i) Allotment of rooms to the Members in the MLAs Hostel during Session days.</p> <p>(ii) Oral examination of the Representatives of the Hospitality Organisation, Haryana in respect of catering arrangements etc. in the Haryana MLAs Hostel and in the Haryana Vidhan Sabha for the members during the forthcoming Session of Haryana Vidhan Sabha.</p>

Meetings adjourned for want of quorum

The meetings i.e. 3.8.85, 5.8.85, 8.8.85, 10.9.85 and 14.2.86 were adjourned for want of quorum.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

LIBRARY COMMITTEE

The Committee consisting of six Members, with Shri Ram Bilas Sharma as a Special Invitee, was nominated by the Hon'ble Speaker on 17.4.1985. Shri Om Parkash Mahajan a member of the Committee was appointed as Chairman. Shri Om Parkash Mahajan resigned from the Chairmanship of the Committee on 8.6.1985 and his resignation was accepted by the Hon. Speaker on 15.6.1985. Shri Mahendra Pratap Singh, MLA, was nominated on 26th July, 1985, as a member of the Committee, against the vacancy caused by the resignation of Sh. Om Parkash Mahajan. Bahin Shanti Devi, MLA a member of this Committee, was nominated as Chairman on 26.6.1985.

The Committee held 50 meetings. The names of the Members/ Special Invitee together with the number of meetings attended by each of them, are given in the following table:—

Sr. No.	Name of the Members	No. of meetings attended (including these when there was no quorum)
1.	Sh. Om Parkash Mahajan	5
2.	Bahin Shanti Devi	22
3.	Sh. Azmat Khan	36
4.	Sh. Nirmal Singh	3
5.	Sh. Mahendra Pratap Singh	11
6.	Sh. Hari Chand Hooda	18
7.	Sh. Shiv Prasad	49
8.	Sh. Ram Bilas Sharma, Spl. Invitee	28

The Committee selected the publications on different subjects. The cost of the publications purchased during the year, including the cost of Newspapers/Magazines etc. comes to Rs. 26,790/04. In addition to it Government publication worth Rs. 4819/50 were purchased.

The Committee also undertook a study tour to the States of Andhra Pradesh, Tamil Nadu and Karnataka and discussed with the counterpart Committees, matters of common interests.

Meeting held and Business Transacted

Details regarding the dates of meetings held, number of Members

present and business transacted, in each meeting, are given below:-

Sr. No.	Date of Meeting	Number of Members (including Special Invitee) present	Business transacted
1	2	3	4
1.	30th April, 85	4	The Secretary welcomed the Members of the Haryana Vidhan Sabha Library Committee and Assam Library Committee and explained to them the scope and functions of the Committee.
2.	8th May, 85	5	(i) The Committee recommended 5 books for the Library. (ii) The Committee decided that suggestions for the purchase of books on various subjects be invited from all the Members of Haryana Vidhan Sabha, so that the same could be recommended for purchase for the Library. (iii) The Committee also decided that the quotations from various book-sellers local as well as outsiders for giving rebate be invited.
3.	15th May, 85	5	The Committee recommended 2 books for the Library.
4.	22nd May, 85	5	The Committee recommended 8 books for the Library.
5.	29th May, 85	6	The Committee recommended 26 books for the Library.
6.	5th June, 85	4	(i) The Committee approved rebate offered by the book-sellers while purchasing the books for the Library as under :- 1. Discount on English Language 10% 2. Discount on Hindi & Urdu books 15% 3. Discount on Law books—whatever discount decided after negotiation. (ii) The Committee recommended 4 books for the Library.
7.	12th June, 85	4	The Committee recommended 6 books for the Library and desired that another six books be obtained on approval basis.
8.	19th June, 85	4	The Committee recommended 5 books for the Library.
9.	26th June, 85	4	(i) The Committee passed a condolence resolution on the sudden death of father of Sh. Azmat Khan, MLA, a member of this Committee.

1	2	3	4
			(ii) The Committee recommended 4 books for the Library.
			(iii) The Committee inspected the Library and suggested that the proper lighting arrangements be made at the earliest and six fans, 25 book-shelves, and one magazine stand be provided in the Library.
10.	3rd July, 1985	4	The Committee recommended 3 books for the Library.
11.	11th July, 1985	6	The Committee recommended 5 books for the Library.
12.	17th July, 1985	3	The Committee recommended 5 books for the Library.
13.	23rd July, 1985	2	The Committee recommended 4 books for the Library.
14.	30th July, 1985	5	The Committee recommended 3 books for the Library.
15.	7th August, 1985	2	The Committee recommended 7 books for the Library.
16.	14th August, 1985	3	The Committee recommended 5 books for the Library.
17.	21st August, 1985	5	The Committee passed a condolence resolution on the assassination of Sant Harchand Singh Longowal, President of the Akali Dal.
18.	28th August, 1985	3	The Committee recommended 33 books for the Library.
19.	4th September, 1985	3	The Committee recommended 5 books for the Library.
20.	11th September, 1985	3	The Committee recommended 4 books for the Library.
21.	18th September, 1985	1	No business could be transacted for want of quorum.
22.	3rd October, 1985	2	The Committee recommended 6 books for the Library.
23.	8th October, 1985	4	The Committee at its meeting held in Haryana Bhawan, New Delhi decided that religious and Historical books in Hindi Language be purchased. After this the Committee visited M/s Suruchi Parkashan and recommended 63 books in Hindi and 12 books in English.
24.	16th October, 1985	2	The Committee recommended 4 books for the Library.
25.	24th October, 1985	4	The Committee recommended 3 books for the Library.

1	2	3	4
26.	29th October, 1985	3	The Committee recommended 3 books for the Library.
27.	6th November, 1985	3	(i) The Committee recommended 3 books for the Library. (ii) The Committee desired that tentative tour programme of the Committee to undertake study tour of the States of Gujarat, Karnataka and Tamil Nadu, in the second week of December, 1985, be chalked out.
28.	14th November, 1985	3	The Committee recommended 3 books for the Library.
29.	21st November, 1985	4	The Committee recommended 5 books for the Library.
30.	28th November, 1985	4	(i) The Committee decided to undertake study tour of the States of Kerala, Tamil Nadu, Karnataka and Gujarat in the second week of January, 1986. The Committee also decided that the programme may be chalked out accordingly and placed before it in its next meeting to be held on 4-12-85. (ii) The Committee recommended 3 books for the Library.
31.	4th December, 1985	3	(i) The Committee recommended 3 books for the Library. (ii) The Committee decided to undertake study tour of the States of Tamil Nadu, Kerala, Karnataka and Gujarat from 11th January to 25th January, 1986.
32.	10th December, 1985	1	No business could be transacted for want of quorum.
33.	17th December, 1985	3	(i) The Committee recommended 3 books for the Library. (ii) The Committee reconsidered their tour programme and finally decided to visit the States of Tamil Nadu, Kerala and Gujarat w.e.f. 13th January, 1986. The Committee also desired that necessary permission of the Hon'ble Speaker may be obtained in this connection.
34.	26th December, 1985	3	The Committee recommended 2 books for the Library.
35.	1st January, 1986	3	The Committee recommended 3 books for the Library.
36.	8th January, 1986	6	The Committee decided to postpone its tour programme which was to start from 13th January, 1986 till February, 1986.

1	2	3	4
37.	15th January, 1986	4	After some discussion a joint tour programme of the Committee, along with the Committee on Govt. Assurances, in second week of February, 1986, was decided.
38.	20th January, 1986	3	The Committee recommended the book titled "The Mahabharata" written by Shanta Rameshiwar Rao.
39.	29th January, 1986	2	The Committee recommended the book "Indira Gandhi" written by Swraj Paul.
40.	5th February, 1986	4	<p>(i) Book Titled "Army Action in Punjab Prelude & Aftermath" written by Samata Era Editorial Team was recommended by the Committee.</p> <p>(ii) The Committee approved the proposed tour programme from 12th to 25th March, 1986 and desire that necessary permission of the Hon'ble Speaker may be obtained.</p>
41.	12th February, 1986	4	<p>(i) Book titled "Commentary on the Constitution of India Vol. J" written by Sh. D.D. Basu was recommended by the Committee.</p> <p>(ii) The Committee desired two photostat copies of Shah Commission Report be got done, immediately as the Report was an important document.</p>
42.	4th March, 1986	1	No business could be transacted for want of quorum.
43.	12th March, 1986	4	The Committee at its meeting held on 12-3-86 in Haryana Bhawan, New Delhi framed the questionnaire on the basis, of which it was to discuss common matters of functioning and scope of the Committee with its sister Committees of the States of Andhra Pradesh, Tamil Nadu and Karnataka.
44.	14th March, 1986	4	The Committee was welcomed by the Hon'ble Speaker, Andhra Pradesh, Shri Naryana Rao and discussed the matters of common interest with him.
45.	17th March, 1986	4	It was not possible to arrange a meeting with the sister Committee of Tamil Nadu Legislative Assembly, because the Budget was to be presented on that day. The Committee discussed with the Hon'ble Speaker the matters of common interest.
46.	18th March, 1986	4	The Committee reviewed the proceedings of the meetings held on 14th and 17th March, 1986 at Hyderabad and Madras and discussed the questionnaire to be discussed with the sister committee of Karnataka Legislature.

1	2	3	4
47. 21st March, 1986	2	(i) The Committee visited the State Central Library located at Bangalore and discussed with the Director of the State Central Library, Bangalore the functioning of the Library.	
		(ii) The Committee discussed matters of common interest, with the Members of Library Committee of the Karnataka Legislature.	
48. 22nd March, 1986	2	The Library Committee alongwith the Committee of Govt. Assurances visited the Sandal wood Oil Factory, Mysore and University Library. The Committee also visited the Krishan Raja Sagar.	
49. 25th March, 1986	3	The Committee reviewed the proceedings of the meetings of the Committee held on 14th, 17th, 18th, 21st and 22nd March, 1986 at Hyderabad, Madras, Rameshwaram, Bangalore and Mysore respectively and after some discussion decided to make observation/recommendations, if any, in one of its subsequent meetings. The Committee also thanked the staff who accompanied the Committee on the aforesaid tour.	
50. 31st March, 1986	4	(i) The Committee did not accede to the request of Sh. S. Punia, MLA regarding purchase of 4 copies each of Churning of the Ocean and Sangharsh Aur Samardhi, written by Shri S.L. Dhani.	
		(ii) The Committee also did not agree with the request of Sh. Neki Ram, MLA regarding purchase of Sainik Samachar.	
		(iii) The Committee also decided that those magazines, newspapers and periodicals which were not frequently used, may not be purchased for the Library and recommended some periodicals/magazines and newspapers that may be considered for deletion or replacement.	

COMMITTEE ON PETITIONS

1. The Committee consisting of five members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker and notified on 6th March, 1985 for the Seventh Session of the Sixth Vidhan Sabha (March, 1985) under Rule 286 (I) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

2. Ch. Ved Pal, Deputy Speaker was nominated as the Ex-officio Chairman of the Committee:

3. The Committee held a total number of 7 meetings at Chandigarh and 5 meetings outside Chandigarh. The names of the Members of the Committee and the number of meetings attended by each one of them, are given below: —

Sr. No.	Name of the Member	No. of meetings attended.
1.	Ch. Ved Pal, Deputy Speaker	Ex-officio Chairman 9
2.	Sh. Balvir Singh Grewal, M.L.A.	Member 8
3.	Sh. Dharambir Gauba, M.L.A.	Member 6
4.	Sh. Nirmal Singh, M.L.A.	Member 2
5.	Sh. Roshan Lal Arya, MLA	Member 10

4. Meetings held and Business Transacted

The details showing the dates of the meetings held, the number of Members Present and the business transacted at each meeting, are given below: —

Sr. No.	Date of meeting	Number of Members present	Business transacted
1.	8th April, 1985	3	The Committee finalised the detail of the the tour programme of the Committee to Andhra Pradesh, Karnataka & Andaman and Nicobar Islands for 12 days w.e.f. 29th April, 1985.
2.	22nd April, 1985	3	The Committee postponed the already fixed tour and decided to undertake the tour from 13th May, 1985 to 25th May, 1985 instead of 29th April, 1985.

1	2	3	4
3.	2nd May, 1985	3	The Committee reviewed the earlier tour programme to the States of Andhra Pradesh, Karnataka and Andaman & Nicobar Islands and decided to postpone the same. However, the Committee decided to visit Srinagar from 24th May, 1985 for three days.
4.	23rd May, 1985	4	The Committee partly framed the questionnaire for discussion with the Committee on Petitions of J&K State. But, during the course of the meeting, on receipt of information from Indian Airlines about the non-confirmation of Air seats, the Committee had to postpone the tour of Jammu & Kashmir State.
5.	14th June, 1985	2	<p>(i) The Committee reviewed the questionnaire framed earlier. However, some further amendments were suggested by the Committee in its questionnaire.</p> <p>(ii) The Committee decided to visit Rajasthan State from 24th June, 1985 to 28th June, 1985.</p>
6.	24th June, 1985	4	The Committee held its sittings at Chandigarh instead of Delhi as earlier decided. After discussion, it was decided that the Committee on Petitions should undertake a joint tour with the House Committee w.e.f. 1st August, 1985, whose Chairman is the Deputy Speaker.
7.	15th July, 1985	4	<p>(i) The Committee discussed the arrangements made/to be made in connection with the forthcoming joint tour with the House Committee.</p> <p>(ii) The Committee reviewed the questionnaire earlier framed.</p>
8.	1st August, 1985	4	The Committee further reviewed and approved the questionnaire of the Committee on Petitions.
9.	3rd August, 1985	2	The Committee discussed the questionnaire prepared amongst its Members.
10.	5th August, 1985	2	<p>(i) The Committee held discussion with the Petition Committee of Pondicherry.</p> <p>(ii) The Committee discussed matters of Parliamentary Practices with the Speaker, Pondicherry, Vidhan Sabha.</p> <p>(iii) The Committee met his Excellency, the Lt. Governor of Pondicherry and discussed matters of common interest.</p>
11.	8th August, 1985	2	The Committee discussed matters of common interest and the facilities being provided to the Members of both the States with the Hon. Speaker/Dy. Speaker, Home

1	2	3	4
			Minister who is also the Chairman of Amenities Committee and Secretary, Andhra Pradesh Legislative Assembly at Hyderabad.
12.	10th August, 1985	2	The Committee decided to postpone its tour to Rajasthan State in its meeting held at New Delhi and return to Head-quarter.

5. Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

6. Meeting(s) held at places other than Chandigarh:—

Sr. No.	Place	Date of meeting
1.	New Delhi (See Sr. No, 8)	1.8.85
2.	Madras (See Sr. No. 9)	3.8.85
3.	Pondicherry (See Sr. No. 10)	5.8.85
4.	Andhra Pradesh (See Sr. No. 11)	8.8.85
5.	New Delhi (See Sr. No. 12)	10.8.85

7. The Hon. Speaker renominated the Members of the Committee for the Eighth Session of Sixth Vidhan Sabha which was notified on 26th Sept. 1985

The Committee did not hold any meeting upto 31st March, 1986.

RULES COMMITTEE

The Committee consisting of eight Members of the Vidhan Sabha was nominated by the Speaker on the 17th April, 1985 vide Notification No. HVS-LA-77/85/24, dated the 18th April, 1985.

The Committee held only one meeting during the period under review. The names of Members and number of meetings attended by each one of them are shown in the following table: —

Sr. No.	Name of Member	No. of meetings attended
1.	S. Tara Singh, Speaker Ex-Officio	Chairman 1.
2.	Shri Shamsher Singh Surjewala, Irrigation and Power Minister.	Member —
3.	Smt. Kartar Devi, State Minister for Health.	Member —
4.	Dr. Om Parkash, M.L.A.	Member 1
5.	Ch. Kanwal Singh, M.L.A.	Member 1
*6.	S. Lachhman Singh, M.L.A.	Member 1
7.	Shri Om Parkash (Beri) M.L.A.	Member 1
8.	Shri Ram Bilas Sharma, M.L.A.	Member —
*9.	Shri Sri Kishan Dass, M.L.A.	Member —
***	Shri Surender Singh, M.L.A.	Special invite —

*Sardar Lachhman Singh, M.L.A. resigned from the membership of the Rules Committee with effect from 7th November, 1985, vide Notification No. HVS-LA-77/85/69, dated the 8th November, 1985.

**Shri Sri Kishan Dass, M.L.A. was nominated as a Member of the Rules Committee for the remaining period of the year 1985-86 with effect from 30th January, 1986 vide Notification No. HVS-LA-77/85/76, dated the 31st January, 1986 in the vacancy caused by the resignation of Sardar Lachhman Singh, M.L.A.

***Shri Surender Singh, M.L.A. was nominated as Special Invitee on the 10th May, 1985 vide Notification No. HVS-LA-77/85/32 dated the 13th May, 1985.

The Rules Committee in its meeting held on 3rd June, 1985 discussed the scope and functions of the Committee and authorised the Hon. Speaker to constitute a Sub-Committee to examine thoroughly the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggest amendments, modifications, additions

etc. therein wherever it consider necessary. It was also decided that the Sub-Committee so nominated would scrutinise all the rules denovo and to consider the recommendations of the Committee on Petitions, made in its meeting held on 30th August, 1984 and other specific matters pertaining to the Assembly Rules.

The Hon. Speaker on the 8th June, 1985, constituted the Sub-Committee of the Rules Committee consisting of the following vide Notification No. HVS-LA-77/85/33, dated the 11th June, 1985 :—

- | | |
|----------------------------------|----------|
| 1. Ch. Kanwal Singh, M.L.A. | Convener |
| 2. Dr. Om Parkash, M.L.A. | Member |
| 3. Sh. Om Parkash (Beri), M.L.A. | Member |
| 4. Sh. Ram Bilas Sharma, M.L.A. | Member |

MEETINGS OF SUB-COMMITTEE.

The Sub-Committee held 25 meetings. The number of meetings attended by each member is shown in the following table:—

Sr. No.	Name of Member		No. of meetings attended.
1.	Ch. Kanwal Singh, M.L.A.	Convener	22
2.	Dr. Om Parkash, M.L.A.	Member	7
3.	Sh. Om Parkash (Beri), M.L.A.	Member	14
4.	Sh. Ram Bilas Sharma, M.L.A.	Member	12

Meetings at places other than Chandigarh.

The Sub-Committee held two meetings at Mussoorie which include in the total number of 25 meetings.

Business Transacted.

The Sub-Committee examined the first 131 rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain amendments, modifications and additions etc. therein.

Proceedings.

A record of proceedings of the meetings of the Rules Committee/ Sub-Committee has been kept in the Haryana Vidhan Sabha Secretariat.